



Notice inviting e-Tender

Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos. x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai

1. Reserve Bank of India invites competitive e-tenders/ e-bids for Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos. x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai from eligible bidders as per the specified pre-qualification criteria. The work is estimated to cost of ₹1.86 crores and the contract duration shall be 16 weeks from the 14th day of work order.

2. The Earnest Money Deposit (EMD) shall be submitted in the form of Demand Draft or NEFT or Bank Guarantee. The Demand Draft or Bank Guarantee shall be submitted in sealed cover addressed by name to Regional Director, Reserve Bank of India, Bandra Kurla Complex, Mumbai - 400051 so as to reach Estate Office, Bandra Kurla Complex, Reserve Bank of India, Mumbai- 400051 up to 2.00 PM on September 01, 2025 superscribed as "EMD for Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos. x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai". Online tenders will be available for viewing /downloading by all firms till 03:00 PM on September 01, 2025.

3. All the Pre-Qualification papers shall be uploaded by the intending bidder on MSTC portal along with tender Part-I on or before September 01, 2025 till 3:00 PM. The same shall be examined by the Bank and the eligible participants shall be intimated accordingly.

4. The firms which do not comply with the following pre-qualification criteria and/or do not submit EMD will not be considered for opening of their tender Part-II (Price Bid):

a. The intending bidder must have minimum 5 years of experience in carrying out similar nature of works viz. Design, Supply, Installation, Testing and Commissioning (DSITC) of Air Cooled / water cooled Chillers. The similar work* should have been completed on or before June 30, 2020.

2

b. The intending bidder must have executed successfully "Design, Supply, Installation, Testing and Commissioning (DSITC) of Air Cooled / water cooled Chillers, during last five years ending on June 30, 2025 as under:

(a) Three works each costing not less than 40% of Rs. 1.86 Crore

OR

(b) Two works each costing not less than 50% of Rs. 1.86 Crore

OR

(c) One work costing not less than 80% of Rs. 1.86 Crore

c. Minimum yearly turnover of 100% of Rs. 1.86 Crore during last 3 financial years ending March 31, 2024, supported by audited financial statements.

d. Should furnish solvency certificate issued by applicant's Banker for the estimated cost of work

*Similar Works means - works of Design, Supply, Installation, Testing and Commissioning (DSITC) of Air Cooled / water cooled Chillers.

5. In addition to above, intending bidders shall also submit following details and supporting documents along with PQ papers for Bank's examination

(a)	Composition of the firm	Full particulars (whether contractor is an individual,
		or a partnership firm, or a company etc.,) of the
		composition of the firm of contractors in details
		should be submitted along with name(s) and
		address (es), of the partner's copy of the Articles
		of Association/ Power of Attorney/other relevant
		document.
(b)	Work experience &	Copies of the detailed work orders indicating date
	Completion of similar works	of award, value of awarded work, time given for
	of specified value during	completing the work etc. and the corresponding
	the specified period	completion certificates indicating actual date of

		completion and actual value of executed similar
		works should be enclosed in proof of the work
		experience. The details along with documentary
		evidence of previous experience, if any, of carrying
		out works for the Reserve Bank of India at any
		Centre, should also be given.
(c)	Turnover	Audited financial statements for last three financial
		years i.e. 2021-22, 2022-23 and 2023-24 along
		with a certificate of Chartered Accountant
		indicating the turnover for these financial years.
(d)	Credit worthiness of the	Copies of the Income Tax Clearance
	contractor and their	Certificates/Income Tax Assessment Orders along
	turnover during the	with the latest final accounts of the business of the
	specified period	contractor duly certified by a Chartered
		Accountant should be enclosed in proof of their
		creditworthiness and turnover for last three years.
(e)	Name(s) and address(es)	Written Information about the names and
	of the Bankers and their	addresses of their bankers along with full details,
	present contact executives	like names, postal addresses, e-mail IDs,
		telephone (landline and mobile) nos., fax nos., etc.
		of the contact executives (i.e. the persons who can
		be contacted at the office of their bankers by the
		Bank, in case it is so needed) should be furnished.
(f)	Details of bank accounts	Full particulars of their bank accounts, like account
		no. type, when opened etc., should be given.
(g)	Name(s) and address(es)	Written information about the names and
	of the Clients and their	addresses of their clients along with full details, like
	present contact executives	names, postal addresses, e-mail IDs, telephone
		(landline and mobile) nos., fax nos. etc., of the
		contact executives (i.e. the persons who can be
		contacted at the office of their clients by the Bank

		in case it is so needed) should be furnished.
(h)	Details of completed works	The client-wise names of work(s), year(s) of
		execution of work (s), awarded and actual cost (s)
		of executed work (s), completion time stipulated in
		the contract (s) and actual time taken to complete
		the work (s), Name(s) and full contact-details of the
		officers/authorities/departments under whom the
		work(s) was/were executed should be furnished.
(i)	Details of Service setup	Full fledged service setup should be available for
		the specified job either at Mumbai or at nearby
		city/place wherefrom required quality after sales
		services can be regularly provided.
(j)	Details of registration and	PAN
	copies of registration	GST
	certificate/ documents for	Office of Labour Commissioner, if applicable

6. In the event of intending bidder's failure to satisfy the Bank; the Bank reserves the right to not allow him to participate in tendering process.

7. A pre-bid meeting (off-line mode) of the intending bidders will be held on August 18, 2025 at 11.00 AM at Reserve Bank of India, Estate Cell, C7 building, 3rd floor, E block, Bandra Kurla Complex, Mumbai- 400051. The bidders are advised to peruse the tender and visit the site and submit any matter requiring clarification to the RBI by email to <u>estatecellbkc@rbi.org.in</u> latest by 5:00 PM on the previous working day of the pre-bid meeting. The duly filled in tender documents shall be uploaded on MSTC site till 3:00 PM on September 01, 2025. No further clarifications/queries will be entertained after the pre-bid meeting.

8. (a) Tender forms can be downloaded for viewing from the website <u>www.mstcecommerce.com</u> w.e.f. July 21, 2025 from 5:00 PM.

(b) EMD of ₹3,72,000/- (Rupees Three Lakh Seventy Two Thousand only) in the form of NEFT or DD issued by a scheduled Bank or BG should be submitted on or before 2.00 PM on September 01, 2025. After examination, if any of the tenderer is not found to possess the required eligibility, their tenders will not be accepted by the Bank for further processing.

(c) Tenderers shall submit all the information and the documents as mentioned in the tender.

9. Part I of the tenders will be opened on-line at 03.30 PM on September 01, 2025 in the presence of the authorized representative of the bidders who choose to be present. Part-II (Price bid) shall be opened of the eligible bidders on a subsequent date which will be intimated to the eligible bidders in advance.

10. The applicants/tenderers have to upload:

(a) Client's certificate as per format given in the tender from their clients for whom they have carried out "eligible works" in terms of the eligibility (Prequalification) criteria explained in this notice.

(b) Banker's certificate as per format given in the tender from their banker/bankers.

The client's certificate shall be accepted only when the same is signed by an official of the rank of Executive engineer/Superintendent Engineer or equivalent in respect of a Government/Semi Government organization or a PSU and only when they are supported by adequate proof of payment received by the contractor for the work done by him. The client's certificate issued by the private organizations shall also accompany Tax Deducted at Source (TDS) certificates. Applications/tenders uploaded without the above certificates may be rejected. The Bank shall have the right to independently verify these certificates.

The Bank shall evaluate the said reports before processing the tenders and opening of price bid of the tenders. If any bidder is not found to possess the required eligibility for participating in the tendering process at any point of time and/or his performance reports received from his clients and/or his bankers are found unsatisfactory, the Bank reserves

the right to reject his offer even after opening of Part-I of the tender. The Bank is not bound to assign any reason for doing so.

11. Any amendments / corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website as given above.

12. The Bank is not bound to accept the lowest tender and reserves the right to accept either in full or in part any tender. The Bank also reserves the right to reject all the tenders without assigning any reason there for.

SCHEDULE OF TENDER (SOT)

a. e-Tender no	RBI/Mumbai Regional Office/Estate/42/25- 26/ET/318
b. Mode of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through https://www.mstcecommerce.com/eprocn)
c. Date of NIT available to parties to download (View Tender Time)	July 21, 2025 (Monday) from 05:00 PM onwards
d. Date of Starting of e-Tender for submission of on line Techno- Commercial Bid and price Bid and minutes of Pre-bid meeting at <u>https://www.mstcecommerce.com/eprocn</u>	August 20, 2025 (Wednesday) from 05:00 PM onwards
e. Pre-Bid meeting	Offline on August 18, 2025 (Monday) at 11:00 AM at Reserve Bank of India, Estate Cell, C-7 Building, 3rd floor, E Block, Bandra Kurla Complex, Mumbai- 400051

f.	Earnest	Money	Deposit	(EMD)	₹3,72,000/- (Rupees Three Lakh Seventy-
					Two Thousand only) in the form of NEFT or
					DD in favour of Reserve Bank of India,
					Mumbai.
					The Demand Draft shall be submitted in
					sealed cover addressed to Regional
					Director, Reserve Bank of India, Estate
					Cell, C-7 Building, 3rd floor, Bandra
					Kurla Complex, Mumbai-400051
					<u>NEFT Details</u>
					Beneficiary Name- Reserve Bank of India
					A/c No – 04861436223
					IFSC CODE – RBIS0MBPA04 (5th & 10th
					digit are zero).
					Dreaf of submission of END should be
					Proof of submission of EMD should be
					uploaded on MSTC portal and e-mailed on
					estatecellbkc@rbi.org.in
g. La	ast date of s	submissior	n of EMD		September 01, 2025 (Monday) till 02:00
					РМ
h.	Last date	of sub	mission of	f Pre-	September 01, 2025 (Monday) till 03:00
	lification (P				PM
	·			_	
	•		STC portal	along	Note: The Pre-qualification documents of
with	tender Pa	rt-I			the tenderers shall be scrutinized, who
					have submitted the EMD amount within
					due date/time.
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i. Date of closing of online e-tender for	September 01, 2025 (Monday) till 3:00 PM
submission of Techno-Commercial Bid &	
Price Bid	
j. Date & time of opening of Part-I (i.e.	September 01, 2025 (Monday) at 03:30
Techno-Commercial Bid)	PM onwards
	at Estate Cell, C-7 Building, 3rd floor,
	Bandra Kurla Complex, Mumbai-400051
k. Date & time of opening of Part-II (i.e. Price	Date of opening of Part II i.e. price bid shall
Bid)	be informed separately
I. Transaction Fee	₹9300/- exclusive of GST as applicable.
	Payment of transaction fee through MSTC
	payment gateway/NEFT/RTGS in favour of
	MSTC LIMITED

Regional Director

Maharashtra



Reserve Bank of India Estate Cell Bandra Kurla Complex Mumbai

E -Tender For

Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos. x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai

<u> Part – I</u>

Name of the Tenderer: _____

Address: _____

Date of pre-bid meeting: 11:00 AM on August 18, 2025 at C-7, 3rd Floor, Estate Cell, Reserve Bank of India, Bandra (E) - 400051

Due date and time for submission of tender: 03:00 PM on September 01, 2025.

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Reserve Bank of India Estate Cell Bandra Kurla Complex Mumbai

Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos. x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai

Notice of Inviting e-tenders

- 1 Reserve Bank of India invites competitive e-tenders/ e-bids for <u>Design</u>, <u>Supply</u>, <u>Installation</u>, <u>Testing and Commissioning (DSITC) of 8 Nos. x 34 TR (Minimum)</u> <u>Air Cooled Modular Scroll Chillers at RBI BKC Office</u>, <u>Bandra (E)</u>, <u>Mumbai</u> from eligible bidders as per the specified pre-qualification criteria. The work is estimated to cost of ₹ 1.86 Crore and the contract duration shall be 16 weeks from the 14th day of work order.
- The Earnest Money Deposit (EMD) shall be submitted in the form of Demand Draft or NEFT in favour of Reserve Bank of India, Mumbai or Bank Guarantee. The Demand Draft or receipt of NEFT or Bank Guarantee shall be submitted in sealed cover addressed to Regional Director, Reserve Bank of India, Estate Cell, C7 building, 3rd floor, E block, Bandra Kurla Complex, , Mumbai- 400051 so as to reach up to 2.00 PM on September 01, 2025 superscribed as "EMD for Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos. x <u>34 TR (Minimum)</u> Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai". Online tenders will be available for viewing /downloading by all firms till 03:00 PM on September 01, 2025.
- 3 All the Pre-Qualification papers shall be uploaded by the intending bidder on MSTC portal along with tender Part-I on or before September 01, 2025 till 3:00 PM. The same shall be examined by the Bank and the eligible participants shall be intimated accordingly.
- 4 The firms which do not comply with the following **pre-qualification criteria** and/or do not submit EMD will not be considered for opening of their tender Part-II (Price Bid):
- a The intending bidder must have minimum 5 years of experience in carrying out similar nature of works viz. Design, Supply, Installation, Testing and

Commissioning (DSITC) of Air-Cooled / water cooled Chillers. The similar work* should have been completed on or before June 30, 2020

- b The intending bidder must have executed successfully "Design, Supply, Installation, Testing and Commissioning (DSITC) of Air Cooled / water cooled Chillers, during last five years ending on June 30, 2025 as under:
 - (a) Three works each costing not less than 40% of Rs. 1.86 Crore

OR

(b) Two works each costing not less than 50% of Rs. 1.86 Crore

OR

- (c) One work costing not less than 80% of Rs. 1.86 Crore
- С
- Minimum yearly turnover of 100% of Rs. 1.86 Crore during last 3 financial years ending March 31, 2024, supported by audited financial statements.
- d Should furnish solvency certificate issued by applicant's Banker for the estimated cost of work
 *Similar Works means works of Design, Supply, Installation, Testing and Commissioning (DSITC) of Air Cooled / water cooled Chillers.
- 5 In addition to above, intending bidders shall also submit following details and supporting documents along with PQ papers for Bank's examination

(a)	Composition of the firm	Full particulars (whether contractor is an individual, or a partnership firm, or a company etc.,) of the composition of the firm of contractors in details should be submitted along with name(s) and address (es), of the partner's copy of the Articles of Association/ Power of Attorney/other relevant document.	
(b)	Work experience & Completion of similar works of specified value during the specified period	Copies of the detailed work orders indicating date of award, value of awarded work, time given for completing the work etc. and the corresponding completion certificates indicating actual date of completion and actual value of executed similar works should be enclosed in proof of the work experience. The details along with documentary evidence of previous experience, if any, of carrying out works for the Reserve Bank of India at any Centre, should also be given.	
(c)	Turnover	Audited financial statements for last three financial years i.e. 2021-22, 2022-23 and 2023-24 along with a certificate of Chartered Accountant indicating the turnover for these financial years.	
(d)	Credit	Copies of the Income Tax Clearance	

	worthiness of the contractor and their turnover during the specified period	Certificates/Income Tax Assessment Orders along with the latest final accounts of the business of the contractor duly certified by a Chartered Accountant should be enclosed in proof of their creditworthiness and turnover for last three years.
(e)	Name(s) and address(es) of the Bankers and their present contact executives	Written Information about the names and addresses of their bankers along with full details, like names, postal addresses, e-mail IDs, telephone (landline and mobile) nos., fax nos., etc. of the contact executives (i.e. the persons who can be contacted at the office of their bankers by the Bank, in case it is so needed) should be furnished.
(f)	Details of bank accounts	Full particulars of their bank accounts, like account no. type, when opened etc., should be given.
(g)	Name(s) and address(es) of the Clients and their present contact executives	Written information about the names and addresses of their clients along with full details, like names, postal addresses, e-mail IDs, telephone (landline and mobile) nos., fax nos. etc., of the contact executives (i.e. the persons who can be contacted at the office of their clients by the Bank in case it is so needed) should be furnished.
(h)	Details of completed works	The client-wise names of work(s), year(s) of execution of work (s), awarded and actual cost (s) of executed work (s), completion time stipulated in the contract (s) and actual time taken to complete the work (s), Name(s) and full contact-details of the officers/authorities/departments under whom the work(s) was/were executed should be furnished.
(i)	Details of Service setup	Full fledged service setup should be available for the specified job either at Mumbai or at nearby city/place wherefrom required quality after sales services can be regularly provided.
(j)	Details of registration and copies of registration certificate/ documents for	PAN GST Office of Labour Commissioner, if applicable

6 In the event of intending bidder's failure to satisfy the Bank; the Bank reserves the right to not allow him to participate in tendering process.

- 7 A pre-bid meeting (off-line mode) of the intending bidders will be held on August 18, 2025 at 11.00 AM at Reserve Bank of India, Estate Cell, C7 building, 3rd floor, E block, Bandra Kurla Complex, , Mumbai- 400051. The bidders are advised to peruse the tender and visit the site and submit any matter requiring clarification to the RBI by email to <u>estatecellbkc@rbi.org.in</u> latest by 5:00 PM on the previous working day of the pre-bid meeting. The duly filled in tender documents shall be uploaded on MSTC site till 3:00 PM on September 01, 2025. No further clarifications/queries will be entertained after the pre-bid meeting.
- 8 (a)Tender forms can be downloaded for viewing from the website www.mstcecommerce.com w.e.f. July 21, 2025 from 5:00 PM.

(b) EMD of ₹ 3.72 Lakh (Rupees Three Lakh Seventy Two Thousand only) in the form of NEFT or DD issued by a scheduled Bank or BG should be submitted on or before 2.00 PM on September 01, 2025. After examination, if any of the tenderer is not found to possess the required eligibility, their tenders will not be accepted by the Bank for further processing.

(c) Tenderers shall submit all the information and the documents as mentioned in the tender.

After examination, if any of the bidder is not found to possess the required eligibility, their tenders will not be accepted by the Bank for further processing.

9 Part I of the tenders will be opened on-line at 03.30 PM on September 01, 2025 in the presence of the authorized representative of the bidders who choose to be present. Part-II (Price bid) shall be opened of the eligible bidders on a subsequent date which will be intimated to the eligible bidders in advance.

10 The applicants/tenderers have to upload

- (a) Client's certificate as per format given in the tender from their clients for whom they have carried out "eligible works" in terms of the eligibility (Prequalification) criteria explained in this notice.
- (b) Banker's certificate as per format given in the tender from their banker/bankers.

The client's certificate shall be accepted only when the same is signed by an official of the rank of Executive engineer/Superintendent Engineer or equivalent in respect of a Government/Semi Government organization or a PSU and only when they are supported by adequate proof of payment received by the contractor for the work done by him. The client's certificate issued by the private organizations shall also accompany Tax Deducted at Source (TDS) certificates. Applications/tenders uploaded without the above certificates may be rejected.

The Bank shall have the right to independently verify these certificates.

The Bank shall evaluate the said reports before processing the tenders and opening of price bid of the tenders. If any bidder is not found to possess the required eligibility for participating in the tendering process at any point of time and/or his performance reports received from his clients and/or his bankers are found unsatisfactory, the Bank reserves the right to reject his offer even after opening of Part-I of the tender. The Bank is not bound to assign any reason for doing so.

- 11 Any amendments / corrigendum to the tender, if any, issued in future will only be notified on the RBI Website and MSTC Website as given above.
- 12 The Bank is not bound to accept the lowest tender and reserves the right to accept either in full or in part any tender. The Bank also reserves the right to reject all the tenders without assigning any reason there for.

Place:

Date:

Regional Director Maharashtra

SCHEDULE OF TENDER (SOT)

a. e-Tender no	RBI/Mumbai Regional Office/Estate/42/25- 26/ET/318
b. Mode of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through (<u>https://www.mstcecommerce.com/eprocn</u>)
c. Date of NIT available to parties to download (View Tender Time)	July 21, 2025 (Monday) from 05:00 PM onwards
d. Date of Starting of e-Tender for submission of on line Techno- Commercial Bid and price Bid and minutes of Pre-bid meeting at https://www.mstcecommerce.com/eprocn	August 20, 2025 (Wednesday) from 05:00 PM onwards
e. Pre-Bid meeting	Offline on August 18, 2025 (Monday) at 11:00 AM at Reserve Bank of India, Estate Cell, C-7 Building, 3rd floor, E Block, Bandra Kurla Complex, Mumbai- 400051

f. Earnest Money Deposit (EMD)	₹3,72,000/- (Rupees Three Lakh Seventy- Two Thousand only) in the form of NEFT or DD in favour of Reserve Bank of India, Mumbai.
	The Demand Draft shall be submitted in sealed cover addressed to Regional Director, Reserve Bank of India, Estate Cell, C-7 Building, 3rd floor, Bandra Kurla Complex, Mumbai-400051
	NEFT Details
	Beneficiary Name- Reserve Bank of India
	A/c No – 04861436223
	IFSC CODE –RBIS0MBPA04 (5th & 10th digit are zero).
	Proof of submission of EMD should be uploaded on MSTC portal and e-mailed on <u>estatecellbkc@rbi.org.in</u>
g. Last date of submission of EMD	September 01, 2025 (Monday) till 02:00 PM
h. Last date of submission of Pre-Qualification (PQ) papers;	September 01, 2025 (Monday) till 03:00 PM
To be uploaded on MSTC portal along with tender Part-I	Note: The Pre-qualification documents of the tenderers shall be scrutinized, who have submitted the EMD amount within due date/time.
i. Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid	September 01, 2025 (Monday) till 3:00 PM
j. Date & time of opening of Part-I (i.e. Techno-Commercial Bid)	September 01, 2025 (Monday) at 03:30 PM onwards
	at Estate Cell, C-7 Building, 3rd floor, Bandra Kurla Complex, Mumbai-400051

k. Date & time of opening of Part-II (i.e. Price Bid)	Date of opening of Part II i.e. price bid shall be informed separately
I. Transaction Fee	₹9300/- exclusive of GST as applicable. Payment of transaction fee through MSTC payment gateway/NEFT/RTGS in favour of MSTC LIMITED

Important instructions for E-procurement

Bidders are requested to read the terms & conditions of this tender before submitting your online tender.

1	A) Registration : The process involves vendor's registration with MSTC e- procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno- Commercial Bid as well as Price Bid over the internet will be done. The Vendor should possess Class III signing type digital certificate. Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC/RBI, is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).			
	SPECIAL NOTE: THE PRICE BID AND THE COMMERCIAL BID HAS TO BE			
	SUBMITTED ON-LINE ONLY AT https://www.mstcecommerce.com/eprocn/ (Version 3- New Common Portal)			
	1) Vendors will receive a system generated mail confirming their registration in their			
	email which has been provided during filling the registration form. In case of any			
	clarification, please contact RBI/MSTC, (before the scheduled time of the e- tender).			
	Contact person (RBI):			
	 i. Shri Abhijeet Deshmukh (AM- Elec): 9969201968; E-mail – <u>abhijeetdeshmukh@rbi.org.in</u> – For technical query ii. Shri Vishnu Vardhan (AM): 9493034874; E-mail- <u>vardhankv@rbi.org.in</u> – For general nature query 			
	Details of MSTC officials in case of any technical clarifications regarding registration on MSTC portal etc			
	 Name: Tanmoy Sarkar, Deputy Manager (MSTC-WRO), Email: wroopn11@mstcindia.in; Mobile no.: 8349894664 HO Central Help Desk: Phone Number :07969066600, Email: helpdeskho@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails) Availability: 9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders, System settings etc. 			
	The bidders can also submit their issues vide e-mail at helpdesk@mstcindia.co.in			

	Vendors are required to register themselves online with
	www.mstcecommerce.com/eprocn
	Register as Vendor Filling up details and creating own user id and password Submit. For further details, go to System Settings (on dashbar) Download Guide / Video / Registration Guide.
	B) System Requirement:
	i) Windows XP-SP3 & above/Windows 7 Operating System
	ii) IE-7 and above Internet browser.
	iii) Signing type digital signature
	iv) JRE 7 update 9 and above software to be downloaded and installed in the system.
	To enable ALL active X controls and disable 'use pop up blocker' under Tools \rightarrow Internet Options \rightarrow custom level
	For more details, vendor may refer to the Vendor Guide and FAQ available <u>www.mstcecommerce.com/eprocn</u>
	Tools => Internet Options => General => Click On Settings under "browsing history/Delete Browsing History" =>Temporary Internet Files => Activate" Everytime I Visit theWebpage".
	To enable ALL active X controls and disable 'use pop up blocker' under Tools \rightarrow Internet Options \rightarrow custom level (Please run IE settings from the page www.mstcecommerce.com once)
2	The Techno-commercial Bid and the Price Bid shall have to be submitted online at <u>www.mstcecommerce.com/eprocn</u> .Tenders will be opened electronically on specified date and time as given in the Tender.
3	All entries in the tender should be entered in online Technical & Commercial Formats without any ambiguity.
4	Special Note towards Transaction fee:
	The vendors shall pay the transaction fee using "Transaction Fee Payment" Link under "My Menu" in the vendor login. The vendors have to select the particular tender from the event dropdown box. The vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, the vendor shall generate a challan by filling up a form. The vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, the

	Net Banking. Once the payment gets credited to MSTC's designated bank account, the transaction fee shall be auto authorized and the vendor shall be receiving a system generated mail.
	Transaction fee is non-refundable.
	A vendor will not have the access to online e-tender without making the payment towards transaction fee.
	NOTE: Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.
5	Information about tenders /corrigendum uploaded shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of vendor with MSTC. Vendors are also requested to ensure validity of their DSC (Digital Signature Certificate).
6	E-tender cannot be accessed after the due date and time mentioned in NIT.
7	 Bidding in e-tender : a) Vendor(s) need to submit necessary EMD, Tender fees and Transaction fees (If ANY) to be eligible to bid online in the e-tender. Tender fees and Transaction fees are non-refundable. No interest will be paid on EMD. EMD of the unsuccessful vendor(s) will be refunded by the tender inviting authority. b) The process involves Electronic Bidding for submission of Technical and Commercial Bid. c) The vendor(s) who have submitted transaction fee can only submit their Technical Bid and Commercial Bid through internet in MSTC website www.mstcecommerce.com → e-procurement → New Common Portal → Bid Floor Manager→ live event →Selection of the live event→ Techno Commercial Bid.
	 d) The vendor should allow running JAVA application. This exercise has to be done immediately after opening of Bid floor. Then they have to fill up Common Terms/Commercial specification and save the same. After that click on the Technical bid. If this application is not run then the vendor will not be able to Save/submit his Technical bid. e) After filling the Technical Bid, vendor should click 'save' for recording their Technical bid. Once the same is done, the Commercial Bid link becomes active and the same has to be filled up and then vendor should click on "save" to record their Commercial bid. Once both the Technical bid & Commercial bid has been saved, the vendor can click on the "Final submission" button to register their bid

r	
	 f) Vendors are instructed to use Attach Doc button to upload documents. Multiple documents can be uploaded.
	g) In all cases, vendor should use their own ID and Password along with Digital
	Signature at the time of submission of their bid.
	h) During the entire e-tender process, the vendors will remain completely
	anonymous to one another and also to everybody else.
	i) The e-tender floor shall remain open from the pre-announced date & time
	and for as much duration as mentioned above.
	j) All electronic bids submitted during the e-tender process shall be legally
	binding on the vendor. Any bid will be considered as the valid bid offered by
	that vendor and acceptance of the same by the Buyer will form a binding
	contract between Buyer and the Vendor for execution of supply.
	k) It is mandatory that all the bids are submitted with digital signature certificate
	otherwise the same will not be accepted by the system.
	I) Buyer reserves the right to cancel or reject or accept or withdraw or extend
	the tender in full or part as the case may be without assigning any reason
	thereof. m) No deviation of the terms and conditions of the tender document is
	acceptable. Submission of bid in the e-tender floor by any vendor confirms his
	acceptable. Submission of bid in the e-tender noor by any vendor commission of the second sec
8	Any order resulting from this tender shall be governed by the terms and
Ŭ	conditions mentioned therein.
9	No deviation to the technical and commercial terms & conditions are allowed.
10	The tender inviting authority has the right to cancel this e-tender or extend the
	due date of receipt of bid(s) without assigning any reason thereof.
11	Vendors are requested to read the vendor guide and see the video in the page
	www.mstcecommerce.com/eprochome to familiarize them with the system
	before bidding.
I/We	e hereby declare that I/we have read and understood the above instructions.

Place

Signature of bidder

Date

INDEX

Sr. No.	Description	Page No.
1	Section-I. Form of Tender, Memorandum	15
2	Section-II. Articles of Agreement	17
3	Section-III. General instructions to tenderer & special conditions	26
4	Section-IV. Safety code, fire safety	45
5	Section-V. The condition herein before referred to and Appendix	47
6	Section-VI. Check list.	67
7	Section-VII. Technical specifications	68
8	Annexure A- Format for undertaking Product & Maintenance Support	77
9	Annexure B – Undertaking regarding service after sales	78
10	Annexure C- Declaration of Country of Origin	80
11	Annexure D- Proforma for client's certificate	81
12	Annexure E- Proforma for Banker's certificate	83
13	Annexure F- Format for power of attorney for signing of proposal	84
14	Annexure G-Proforma For Bank guarantee in lieu of earnest money deposit	85
15	Annexure H- Proforma of Bank guarantee for security deposit	89
16	Annexure I – Format for providing details for NEFT payment	93
17	Annexure J – Undertaking regarding restriction on procurement from bidder of a country which shares a land border with India	95
18	Annexure K – Undertaking regarding non-debarment	97
19	Annexure L – Proforma for Indemnifying the Employer Against Non Compliance to Contract labour Rules/regulations	99
20	Annexure M – Proforma for Indemnifying the Employer against Patent Rights	100
21	Annexure N – Undertaking to visit the site in order to understand the work	101
22	Annexure O – Undertaking for minimum wages	102
23	Annexure P – Format for Computerized MB	103
24	Annexure Q – List of Approved make of materials	107
25	Un-Priced Bill of Quantities (not for quote)	108
26	Price Bid	113

SECTION I FORM OF TENDER

Place:			
Date:_			

Regional Director Reserve Bank Of India Estate Cell BKC Mumbai 400051

Madam/ Dear Sir,

We have carefully examined the specifications, designs and schedule of quantities relating to the works specified in the memorandum hereinafter set out and having visited and examined the installation site of the works specified in the said memorandum and having acquired the requisite information relating thereto as affecting the tender. We hereby offer to execute the works specified in the said memorandum within the time specified in the said memorandum at the rates mentioned in the attached Schedule of Quantities and in accordance in all respects with specifications, designs and instructions in writing referred to in articles of agreement, general instructions to the tenderers and special conditions, conditions hereinbefore referred to, specifications, data sheet and schedule of quantities and with such materials as are provided for, by and in all other respects, in accordance with such conditions so far as they may be applicable.

MEMORANDUM

(a)	Description of works	Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai
(b)	Estimated cost	Rs 1.86 Crore
(c)	Mode of payment	As per clause 3.13 General Instructions to contractors and special conditions
(d)	Earnest Money	Rs 3.72 Lakh
(e)	Time allowed for completion of work from 14 th day after the date of letter advising acceptance of tender	16 weeks

2 We also agree that our tender will remain valid for acceptance by the Bank for 90 days from the date of opening of Part I of the tender and this period of validity can be extended for such period as may be mutually agreed between the Bank

	and us in writing. We also agree to keep the Bank Guarantee towards earnest money valid during the entire period of validity of tender, as per enclosed proforma (Annexure G).			
3	Should this Tender be accepted, I/we hereby agree to abide by and fulfil all the Terms and Conditions of the Tender and in default thereof, to forfeit and pay to you or your successors, or assignees or nominees such sums of money as are stipulated in the conditions contained in the tender together with the written acceptance of the Contract.			
4	I/We understand that you reserve the right to accept or reject any or all the tender either in full or in part without assigning any reason therefor. We have deposited a sum of Rs. 3.72 Lakh as earnest money with the Reserve Bank of India, which amount is not to bear any interest. Should we fail to execute the Contract when called upon to do so, we do hereby agree that this sum shall be forfeited by us to the Reserve Bank of India.			
5	The tenders shall be uploaded in two parts. Part I contains all commercial terms and conditions and technical particulars and Part II contains only the price bid in the Bank's proforma.			
Dated	l:day of 2025			
For an	nd on behalf of M/s			
(Signature with seal)				
Name: Designation: Place: Date:				

Section II

Draft Articles of Agreement

(On Non Judicial Stamp Paper of appropriate value)

ARTICLES OF AGREEMENT made the _____ day of _____ between the Reserve Bank of India, Mumbai Regional Office, Shahid Bhagat Singh Marg, Fort, Mumbai-400001, having its Central Office at Shahid Bhagat Singh Marg, Fort, Mumbai 400001 (hereinafter called "the Employer") of the one part and

(hereinafter called "the Contractor") of the other part.

WHEREAS the Employer is desirous of carrying out the work of Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai and has caused specifications and schedule of quantities describing the works to be done.

AND WHEREAS the said Specifications and the Schedule of Quantities have been signed by or on behalf of the parties hereto.

AND WHEREAS the Contractor has agreed to execute upon and subject to the Conditions set forth herein and to the Conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the works described in the said Specification and included in the Schedule of Quantities at the Respective rate therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as "the said Contract Amount") NOW IT IS HEREBY AGREED AS FOLLOWS:

- 1 In considerations of the said Contract Amount to be paid at the times and in the manner set forth in the said Conditions, the Contractor shall upon and subject to the said Conditions execute and complete the work described in the said Specifications and the Schedule of Quantities.
- 2 The Employer shall pay the Contractor the said Contract Amount or such other sum as shall become payable, at the times and in the manner specified in the said Conditions.
- 3 The term "Architect" in the said conditions shall mean CGM-In-Charge, Premises Department, Reserve Bank of India, Mumbai for the purpose of this contract.

- 4 The Reserve Bank of India shall administer and directly arrange for supervision of works, certification of bills, making payments and implementation of various terms, conditions and stipulations of the contract.
- 5 The said conditions and various schedules shall be read and construed as forming part of this agreement, and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.
- 6 The agreement and documents mentioned herein shall form the basis of this Contract.
- 7 This Contract is Lump sum contract, in which the Contractor undertakes to execute the entire work to meet the end specifications at a total cost without any reference to the quantities of various sub-items of work in respect of Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai as per tender terms & conditions and technical specifications.
- 8 The Contractor shall afford every reasonable facility for the carrying out of all works relating to the said works in the manner laid down in the said conditions and shall make good any damages done to walls, floors etc. after the completion of such works.
- 9 The Employer reserves to itself the right of altering the nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this contract
- 10 Time shall be considered as the essence of this Contract and the Contractor hereby agrees to commence the work soon from 14th day of date of work award letter and to complete entire work within 16 weeks subject nevertheless to the provisions for extension of time in writing by such form (i.e. by way of deed of agreement or by exchange of letters/ emails) as may be mutually decided by the parties.

11 Defects Liability Period

- (a) The entire system shall be warranted against any manufacturing/design/ installation defects etc for a minimum period of one year from the date of handing over of the complete chiller system of both C-8 & C-9 buildings. During this period any defect observed in the system shall be rectified within 2 days of the observation without any additional cost to the Bank.
- (b) Supply and replacement of all spares, consumables and parts required for smooth operation and serviceability of the system shall be the responsibility of the contractor during this period. In this respect the contractor shall maintain sufficient spares/consumables for immediate replacement of defective / damaged part during day-to-day routine maintenance / breakdown maintenance. Cost of these spares and any other spares which may be required during maintenance is deemed to be included in the rates quoted by the contractor. The periodicity of service shall be monthly or more depending upon the weather conditions.
- (c) Penalty for delay in rectification of fault during DLP:

During the comprehensive annual maintenance service period (after DLP period), any fault in the system shall be rectified within 12 hours of receipt of intimation of the defect in the system. The quoted rates shall, therefore, take into account all the cost, including travel cost from the nearest service station. There will be a penalty as tabulated below, subject to maximum of 50% of the annual maintenance charges, if the defect in the system is not rectified within the period of 12 hours during the AMC period as stated above. Any penalty during the DLP shall be recovered from any dues payable to the contractor or invoke from the bank guarantee.

Comprehensive Annual Maintenance Contract (CAMC) after DLP period:

- (a) The tenderers shall quote their charges separately for comprehensive annual maintenance service of complete system as per schedule of quantities which will be applicable after one year of defect liability period (DLP). The rates shall also include the charges for the insurance of the workmen for carrying out the above job and GST for maintenance shall be quoted in respective column in the BOQ.
- (b) The system shall be inspected, upkeep/serviced periodically. The periodicity shall be **monthly or earlier** depending upon the weather conditions
- (c) The charges for comprehensive annual maintenance service shall include replacement of any part of the system, including all required spares, consumables etc during service contract period. Any defects in the system/sub-assemblies, found within the AMC period, shall be rectified/ replaced by the tenderer without any additional cost to the Bank.

(d) **Penalty for delay in rectification during CAMC:**

During the comprehensive annual maintenance service period (after DLP period), any fault in the system shall be rectified within 12 hours of receipt of intimation of the defect in the system. The quoted rates shall, therefore, take into account all the cost, including travel cost from the nearest service station. There will be a penalty as tabulated below, subject to maximum of 50% of the annual maintenance charges, if the defect in the system is not rectified within the period of 12 hours during the AMC period as stated above. Any penalty during the DLP shall be recovered from any dues payable to the contractor or invoke from the bank guarantee.

(e) **Payment of service charges during comprehensive annual** maintenance service (CAMC):

The payment during the CAMC period shall be made on half yearly basis on rendering satisfactory service.

The service contract shall be renewed for a further additional period of at least 13 years after the initial Comprehensive annual service contact period of one year after one-year Defect Liability Period. While renewing the contract the new contract amount will be arrived at based on following formula

AC = AP [(15+60x(EPIC/EPIP)+25x(CPIC/CPIP)] / 100

	The construct one count for the comment we cr
AC	The contract amount for the current year.
AP	The contract amount for the previous year.
EPIC	Wholesale Price Index for Electrical Products 6 months prior to
	the commencement date of contract for the current year.
	Wholesale Price Index for Electrical Products 6 months prior to
EPIP	the
	commencement date of contract for the previous year.
	Consumer Price Index for Industrial Workers (All India Average)
CPIC	6 months prior to the commencement date of contract for the
	current year.
	Consumer Price Index for Industrial Workers (All India Average)
CPIP	6 months
	prior to the commencement date of contract for the previous
	year.

The payment towards **operation charges** will be made on **monthly** basis after satisfactory completion of the service and submitting a bill for the month along with the Service report of the respective period duly signed by the caretaker/Bank's Engineer.

The service contract shall be renewed for a further additional period of at least 14 years after the initial operation contact period of one year after commissioning. While renewing the contract the new contract amount will be arrived at based on following formula

$A_{\rm C} = A_{\rm P} \left[(15 + 85 \times ({\rm CPI}_{\rm C} / {\rm CPI}_{\rm P}) \right] / 100$				
Ac	The Operation cost amount for the current year			
AP	The Operation cost amount for the previous year			
CPIc	Consumer Price Index for Industrial Workers (All India			
	Average) 6 months prior to the commencement date of contract			
	for the current year			
CPIP	Consumer Price Index for Industrial Workers (All India			
	Average) 6 months prior to the commencement date of contract			
	for the previous year			

Penalty:

	Defects	Rectification time	Penalty
(a)	Any defects resulting in total failure of the system	12 hours	Rs 1000/- per day
(b)	Any defects in independent devices, components,	24 hours	Rs 200/- per day

(f)

	cables which may not result in total failure of the system	
(c)	Absence of plant operator	2 times the charges per day for the plant operator proportionally worked out from the quoted rate.

The successful tenderer shall enter into an agreement for comprehensive annual maintenance contract of the system with the Bank.

Scope of works during CAMC

(A) The scope of work shall include the following:

- (i) Routine servicing/ troubleshooting/ setting/ adjustments/ cleaning/ checking of safeties etc. to ensure smooth and trouble free working of the system.
- (ii) Repairs/ replacement to the system including re-loading software etc. in the event of any malfunctioning including replacement of spares/ components/ sub-system/ cards/ and any other component, part or whole, which may need replacement/ repairs.
- (iii) Procurement, including Import, wherever required, of spares and stocking them shall be responsibility of the tenderer. Non availability of spares/ components will not be accepted as a reason for waiving of penalty towards delay in rendering prompt service.
- (iv) All manufacturers preventive maintenance schedules/ replacement periodicity of components like electrical/electronics parts including checking of safety devices, protections phase reversal, load testing etc. shall be strictly followed as per the manufacturer's periodicity or as required in addition to the scope of maintenance indicated above.
- (v) The scope of maintenance in addition to periodic maintenance will also include attending to any number of breakdown calls.
- (vi) To provide the anti-corrosive spray paint to condenser coils along with its fins at least once in a year.
- (vii) Repair/replacement of condenser coil, evaporator, compressor, relays, PCB, display board, control unit, condenser fan, sheet metal parts, components in electric panel etc.
- (viii) To refill additional refrigerant gas as and when required.
- (ix) The contactor shall also ensure that the required spares etc. for proper maintenance are readily available with them for the complete life span of the system.

Operation of Chiller Plant

(B) Scope of work and terms and conditions for operation contract:

(i) The Contractor shall arrange to operate the Chiller plant daily for 8 hours from Monday to Friday. The contractor shall also provide standby arrangement so that if regular person is on leave then another person with same qualifications will be deputed.

- He shall have knowledge of maintaining various Electro-mechanical equipment's like electrical panel boards, switches, starters, pump sets, air blowers, geared assemblies, pipelines, valves and other chiller equipment. He shall have sufficient experience of working in Chiller Plant. He shall be responsible for the smooth uninterrupted working of the whole plant.
- (iii) Works shall include cleaning of AHU filters of 08 Nos. AHU in C8 building and 09 Nos. in C-9 building of the office building. Checking of all valves, gauges, meters etc. of the whole HVAC system of the C7 building and submit report to Bank's engineer. This work shall be carried out during Saturday. Plant operator may asked to report to attend office during holidays and Sundays. No extra payment shall be given for this.
- (iv) Qualification: Diploma Holder in Mechanical / Electrical Engineering with 03 years' of post qualification experience or ITI qualified in Mechanical / AC / Electrician trade with 03 years' of post qualification experience in handling chiller plant operational and maintenance work.
- (v) The Contractor/firm shall have to comply with the statutory requirements of State/Central Government in respect of the wages of the staff employed by him under this contract.

12 **Performance Bank Guarantee (PBG):**

- (a) The tenderer shall furnish a separate Bank guarantee of 10% of the contract value as Security for due fulfilment of terms and obligation of defects liability period from the date of commissioning and handing over of the works as specified in the tender to the Bank at the time of submission of final bill. The Bank Guarantee must be valid for five (05) years from the date of virtual completion of the project.
- (b) After completion of five years (01 year DLP & initial 04 years CAMC period), the tenderer shall furnish a fresh BG valid for a further period of TEN years for a sum of Five percent (5%) of the contract value for due fulfillment of the obligations towards Comprehensive Annual maintenance contract. This renewed BG should be submitted at least 15 days in advance before expiry of above referred BG of 10% amount. In case of failure on the part of firm to submit 5% BG, initial 10% PBG will be invoked without any notice to the firm.
- (c) The Bank reserves the right to enforce the Bank Guarantee in case of unsatisfactory performance of the terms, conditions of the DLP and CAMC set out in the tender at any time during the currency of committed period of Fifteen (15) years (One year DLP and 14 years CAMC).
- 13 All payments by the Employer under this Contract shall be made only at Mumbai.
- 14 All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Mumbai and only Courts in Mumbai shall have jurisdiction to determine the same.
- 15 That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor. The Contractor shall not be entitled for

the payment for the quantities beyond the tendered quantities unless ordered for by specific written instructions from the Bank's Engineer-in-Charge.

16

The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipment etc., which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies.

The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied.

The Contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.

The contractor shall comply to the provisions of Prevention of Sexual Harassment at workplaces Act.

(a) The Contractor/ Agency shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013". In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor/ Agency and the Contractor/ Agency shall ensure appropriate action under the said Act in respect to the complaint.

(b) Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.

(c) The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.

(d) The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.

17

(e) The contractor shall provide a complete and updated list of its em	nployees
who are deployed within the Bank's premises.	

	If the Contractor is a partnership or an individual	IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these presents and two duplicates hereof the day and year first herein above written. IN WITNESS WHEREOF the Employer has set its hands to these presents through its duly authorised official and the Contractor has caused its common seal to be affixed hereunto and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written.
भारतीय रिजर्व बैंक द्वारा हस्ताक्षरित और वितरित श्री के द्वारा (नाम और पदनाम) इनकी उपस्थिति में - साक्षी - 1		SIGNED AND DELIVERED by the Reserve Bank of India by the hand of Shri (Name and Designation) In the presence of Witnesses – 1
पता: 2 पता:		Address: 2 Address:
•	दारी फर्म या व्यक्तिगत स्वामी है, तो सभी भी भागीदारों की तरफ से हस्ताक्षरित होना	If the part is a partnership firm or any individual should be signed by all or on behalf of all the partners.
था। साक्षी	⁵ द्वारा हस्ताक्षरित और वितरित किया गया	SIGNED AND DELIVERED BY Witnesses – 1)
		2)
2)		

पता Address दिनांक को यदि ठेकेदार ने आम THE COMMON SEAL OF If the Contractor आयोजित बैठक में मुहर के तहत हस्ताक्षर Was hereunto affixed signs under its निदेशक मण्डल द्वारा किये हैं, तो उस हस्ताक्षर pursuant to the common Seal पारित संकल्प के अनुसरण का संस्था के अंतर्नियम में resolutions passed the signature By its Board of Directors में आम मुहर यहाँ के लिए मुहर क्लॉज के साथ clause should at the meeting held on लगाई जाती है। मिलान करना चाहिए। tally with their sealing clause in the Articles of Associations. की उपस्थिती में यदि ठेकेदार की तरफ The Contractor is In the presence of से मुख्तारनामा प्राप्त (1 signing by the) व्यक्ति ने हस्ताक्षर किये हैं, hand of power 1 चाहे वह कंपनी हो या कोई of attorney) व्यक्ति whether а 2 company or) 2 individual.) निदेशक जिन्होंने वहाँ मौजूद की उपस्थिति में इन प्रस्तुतों Directors who have signed these presents in पर हस्ताक्षर किये हैं taken thereof in the presence of (1) (1) (2) (2) 2. 2. यदि ठेकेदार की तरफ से मुख्तारनामा प्राप्त व्यक्ति ने If the Contractor is signed by the hand of Power of हस्ताक्षर किये हैं, चाहे वह कंपनी हो या कोई व्यक्ति Attorney, whether of a company or an individual इनके द्वारा हस्ताक्षरित और वितरित--SIGNED AND DELIVERED BY -इन के हाथ से ठेकेदार द्वारा The Contractor by the hand of श्री Shri और विधिवत गठित वकील and duly constituted attorney.

	SECTION III		
Genera	General Instructions to the tenderers and special conditions		
3.1	Commercial Conditions		
3.1.1	E-tenders are invited for Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office for an estimated cost of Rs. 1.86 Crore from eligible firms.		
3.1.2	Eligibility Criterial:		
	The firms which do not comply with the following pre-qualification criteria and do not submit EMD will not be considered for opening of their tender Part-II (Price Bid).		
	The intending bidder must have minimum 5 years of experience in carrying out similar nature of works viz. Design, Supply, Installation, Testing and Commissioning (DSITC) of Air Cooled / Water Cooled Chillers. The similar work* should have been completed on or before June 30, 2020.		
	The intending bidder must have executed successfully "Design, Supply, Installation, Testing and Commissioning (DSITC) of Air Cooled / water cooled Chillers, during last five years ending on June 30, 2025 as under:		
	(a) Three works each costing not less than 40% of Rs. 1.86 Crore		
	OR (b) Two works each costing not less than 50% of Rs. 1.86 Crore		
	OR		
	(c) One work costing not less than 80% of Rs. 1.86 Crore		
	Minimum yearly turnover of 100% of Rs. 1.86 Crore during last 3 financial years ending March 31, 2024, supported by audited financial statements.		
	Should furnish solvency certificate issued by applicant's Banker for the estimated cost of work		
	*Similar Works means - works of Design, Supply, Installation, Testing and Commissioning (DSITC) of Air Cooled / water cooled Chillers.		
	Tenderers should submit the following documents in respect of their eligibility:		
	Copies of detailed work order indicating scope and value of works for the qualifying works		
	Completion certificate for the qualifying works as per Bank's format attached (Annexure-D) in Part-I of the Tender.		
	A certificate issued by Chartered Accountant indicating turnover for last three years along with the audited Financial statement for the same period.		
	List of completed works with all the details		

	A Tender submitted by a firm, who is found to be not satisfying the above
	criteria will be rejected.
3.1.3	Tender submission: The tender shall be submitted online on MSTC website in two parts, viz, Part I and Part II "Part -I – Technical and Commercial" and "Part II – Price bid", respectively
3.2	Pre-Bid Meeting: The bidders are advised to peruse the tender and visit the site and submit any matter requiring clarification to the RBI by email to <u>estatecellbkc@rbi.org.in</u> latest by 5:00 PM on the previous working day of the pre-bid meeting. A pretender briefing meeting of the intending tenderers will be held at 15:00 hours on, 2025 at Reserve Bank of India, Estate Cell, C7 building, 3 rd floor, E block, Bandra Kurla Complex, Mumbai- 400051 to clarify any point/doubt raised by them in respect of the tender. No separate communication will be sent for this meeting. All the intending tenderers are advised to be present and study the tender documents. They may indicate any points/conditions/specifications which need to be clarified during the meeting. These issues will be discussed and all the tenderers will be advised suitably. The tenderers are expected to get all the issues clarified during this meeting and therefore should desist from deviating from the Bank's tender conditions/specifications in their technical (Part I) and Price bids (Part II)
3.3	The tenders shall be submitted / uploaded till 3:00 PM on, 2025. No tender will be received/ accepted after 3:00 PM on, 2025 under any circumstances whatsoever.
3.4	 (a)Intending tenderers shall remit as Earnest Money a sum of Rs 3.72 Lakh (Rupees Three Lakh Seventy Two Thousand Only) by a demand draft in favour of Reserve Bank of India, payable at Mumbai drawn on a scheduled bank or NEFT or Bank Guarantee in a form (Annexure-G) acceptable to the Bank along with Part I of the tender. The Earnest Money Deposit of the successful tenderer shall be held by the Bank as security for the execution and due fulfilment of the Contract. No interest shall be paid on the said deposit. Under no circumstances Earnest Money Deposit will be accepted in the form of fixed deposit receipts or insurance guarantee or cheque or cash. EMD of successful bidder will be released after virtual completion of the work & submission of Bank Guarantee of 10% of the contract value as Security as mentioned in clause No. 3.12.3. (b) On receipt of intimation from the Bank of the acceptance of his / their tender, the successful tenderer shall be bound to implement the contract and within fourteen days thereof. The successful tenderer shall sign an agreement in
	fourteen days thereof. The successful tenderer shall sign an agreement in accordance with the draft agreement and the Schedule of Conditions but the written acceptance by the Bank of a tender will constitute a binding contract between the Reserve Bank of India and the person so tendering whether such formal agreement is or is not subsequently executed.

	(c) All compensation or other sums of money payable by the contractor to the Bank under the terms of this Contract may be deducted from his earnest money and the security deposit if the amount so permits and the Contractor shall, unless such deposit as become otherwise payable, within ten days after such deduction made good in cash the amount so deducted.	
3.5	Part I – Technical & Commercial	
3.5.1	Part I shall contain the un-priced tender consisting of complete technical specification including drawings and documents and commercial terms and conditions technical aspects of the tender such as equipment data sheets, tests and inspection, makes of materials, technical description, drawings etc.	
3.5.2	Part I of the tender shall form EMD and the following	
а	Power of Attorney/authorisation with the seal of the company/firm in the name of the person signing the tender documents.	
b	List of deviation, if any, in commercial/technical specification.	
С	Detailed proposed layout drawing and full equipment details	
d	A letter from the OEM, authorizing the bidder to participate in the tender along with a copy of the agreement with the OEM as regards implementation of similar projects in India and their after sales service.	
e	Detailed specifications of each of the offered items such as Chillers, gauges, switches etc. matching with the specifications contained under this contract along with manufacturer's catalogue / product brochure. If there are some variations in specifications and dimensions of the equipments / products as contained under the manufacturer's catalogue / product brochures vis-a-vis those given under the specifications contained under this tender document, the specifications and dimensions given in this tender document shall prevail	
f	Complete technical details and any special features proposed for incorporation must be given for full technical evaluation. Supporting documents for the claimed facilities/ features shall also be attached while submitting the technical bid	
g	Product support for Fifteen (15) years shall be given . Tenderer shall specifically indicate the product support offered against this tender & submit an undertaking in this regard (Annexure-A).	
h	The tenderer should have maintenance set-up at Mumbai, address & telephone / fax nos. of maintenance set-up shall be indicated	
i	Technical data sheet as given under Annexure shall be filled up giving full information	
j	Other Certificates / Declarations as per Annexures enclosed to be submitted	
k	Duly filled in and signed copies of client's reports (from two clients in the attached format, for whom similar works is executed) and Banker's certificate shall be uploaded.	
3.5.3	The Tenderers are advised to visit the site of installation and acquaint themselves of the site conditions before tendering.	
3.5.4	The tenderers are advised to submit the tender based strictly on the General Conditions of the Contract and Technical Specifications contained in the tender	

	documents, and not to stipulate any deviations. If acceptance of the terms and conditions given in the tender documents has any price implications, the same should be considered and included in the quoted price. A tender containing deviation from the terms and conditions is liable for rejection
3.5.5	The tenderers shall submit full details of the patent, trade mark, registered design, intellectual property rights, copy rights, industrial property rights held by them or used by them of any third party with regard to design or any part of the system.
3.5.6	All information, correspondence letters shall be addressed to Regional Director, Reserve Bank of India, Estate Cell, C7 building, 3rd floor, E block, Bandra Kurla Complex, Mumbai - 400051.
3.6	Part II - Price
	Part II shall contain only prices. This part shall contain prices in Indian Rupees only with break-up of price as per format (Part II). No other enclosure is permitted in Part II. Change of terms and conditions and technical deviations, if any, found in Part II of the tender will not be taken into account and will be treated as null and void.
	The tenderer must use only the forms/format issued by the Bank to fill in the rates. The tenders shall be filled in English/Hindi. In case of any difference of interpretation between the two versions the English version will be considered valid. If any of the documents is missing or unsigned, the tender may be considered invalid by the Bank in its discretion.
	No request for any change in rate or conditions after the opening of the part II of the tender will be entertained.
	The rates quoted shall be deemed to be for the finished work and shall be firm and binding without any escalation whatsoever till the system is handed over to the Bank.
	For any item, if the rate and amount do not tally with respect to the quantity, then the amount arrived on the basis of quoted rates shall only be acceptable and in case of variation of rates in figures and words, the rate quoted in words will only be considered for arriving at the total amount for that item.
	The lowest bidder declared by e tendering website may not be always actual lowest bidders. Manually all calculations shall be rechecked by the Bank and by mare declaration of L1 bidder on e-tendering website does not entitle a contractor to claim any order.
3.8	Opening of Tender Part I of the tenders will be opened online on, 2025 at 03:30 PM onwards in the presence of tenderers who choose to be present. Price bid (Part II) of only those tenderers who are found eligible after scrutiny of their Part I of the tenders and eligibility documents will be opened on a subsequent working day which will be intimated to all the eligible tenderers.
3.9	Brief Scope of Work
3.9.1	The scope of work shall include the following:

-	
	Design and Delivery of all equipment's, materials for the captioned work to
	Bank's site at BKC Office, Bandra including insurance, packing, handling,
	transporting, loading/unloading etc. at site.
	Erection, Testing, Commission of the System and handing over the system to
	the Bank.
	Providing regular Inspection and Upkeep of system inclusive of periodic service
	etc. and operation.
3.9.2	The tenderer should indicate the complete description of the working of the
	system/sub systems and their power requirements with all relevant
	brochures/literature etc. in addition to those called for in the Technical
	Specifications.
3.9.3	The Tenderer shall carefully check the specifications and shall satisfy himself
	that the equipment offered is suitable as per the Bank's Technical
	Specifications.
3.9.4	Tenderer shall supply all tools, plants, scaffolding, labour and consumables
	etc. as required for installation, testing and commissioning of the system.
3.10	Validity of Tender
	The Tender along with the prices shall remain valid initially for a period of 90
	days from the date of opening of Part I of tender, which period may be further
	extended by mutual agreement in writing by the Tenderer and the Tenderer
	shall not cancel or withdraw the tender during this period.
3.11	Lowest Tender Not Necessarily to Be Accepted
3.11.1	The Bank is not bound to accept the lowest or any tender or to assign any
	reason for non-acceptance.
3.11.2	The tenderers shall not be entitled to claim any costs, charges, damages and
	expenses of and incidental to or incurred by him through or in connection with
	his submission of tenders, even though the Bank may elect to modify/withdraw
0.40	the tender.
3.12	Earnest Money, Security Deposit & Security during Defect liability period
3.12.1	All tenderers shall deposit Earnest Money Deposit of Rs 3.72 Lakh by a
	demand draft drawn in favour of Reserve Bank of India, payable at Mumbai,
	from any Scheduled Bank or NEFT or Bank Guarantee in the approved format
	(Annexure - G) acceptable to the Bank. The EMD paid by the tenderer shall be
	held by the Reserve Bank of India as security for the execution and due
	fulfilment of the Contract. No interest shall be paid on the said deposit. Under
	no circumstances, Earnest Money Deposit will be accepted in the form of fixed
	deposit receipts or insurance guarantee or cheque or cash. EMD of successful
	bidder will be released after virtual completion of the work & submission of Bank
	Guarantee of 10% of the contract value as Security as mentioned in clause No.
	3.12.3. The EMD of unsuccessful tenderer shall be released on acceptance of
	the tender.
3.12.2	All compensation or other sums of money payable by the Contractor to the
	Employer under the terms of this Contract may be deducted from the security

	· · · · · · · · · · · · · · · · · · ·
	deposit, if the amount so permits unless the contractor deposits such amounts
2 4 2 2	in cash within ten days of issue of demand notice by the Bank.
3.12.3	The tenderer shall furnish a separate Bank guarantee of 10% of the contract
	value as Security for due fulfilment of terms and obligation of defects liability
	period from the date of commissioning and handing over of the works as
	specified in the tender to the Bank at the time of submission of final bill. The
	Bank Guarantee must be valid for five (05) years from the date of virtual
0.40.4	completion of the project.
3.12.4	After completion of five years (01 year DLP & initial 04 years CAMC period),
	the tenderer shall furnish a fresh BG valid for a further period of TEN years for
	a sum of Five percent (5%) of the contract value for due fulfillment of the
	obligations towards Comprehensive Annual maintenance contract. This
	renewed BG should be submitted atleast 15 days in advance before expiry
	of above referred BG of 10% amount. In case of failure on the part of firm to
	submit 5% BG, initial 10% PBG will be invoked without any notice to the firm.
3.12.5	The Bank reserves the right to enforce the Bank Guarantee in case of
	unsatisfactory performance of the terms, conditions of the DLP and CAMC set
	out in the tender at any time during the currency of committed period of Fifteen
	(15) years (One year DLP and 14 years CAMC.
3.13	Terms of Payment
	The payment for the works to be executed under this contract shall be made
	as follows subject to statutory deductions. No variation in the mode of payment
	will be acceptable.
	(1) 60% of the quoted rates after receipt of the material at site and on
	submission of the following documents:
	(a) Manufacturer's Inspection and Test Certificates for the test carried out in
	the factory by OEM
	(b)Contractor's Certificate that all components, parts, sub systems,
	consumables etc. for successful installation, commissioning and testing of the
	systems including maintenance have been received at site in good condition
	and if any shortfall is noticed during installation, commissioning and testing
	they will be supplied free to the Bank.
	(c) Policies of insurance as per tender
	(2) Balance 40% of the quoted rates after erection, testing, commissioning and
	handing over of the entire system and submission of BG as per clause 3.12.3
3.14	Taxes and Subsidy
3.14.1	The prices quoted shall include all applicable taxes, custom duty, excise duty,
	local levies; works contract tax, service tax, Goods and Services Tax (GST)
	etc. as imposed by Central/State Government/ Local Bodies. If the Tenderer
	fails to include such taxes and duties in the tender, no claim thereof will be
	entertained by the Bank afterwards. Statutory deductions like income tax etc.
	as applicable shall be made at source and a certificate for the same will be

	issued to the contractor. Bank doesn't intend to avail any subsidy for this project. Therefore the prices are to be quoted accordingly.			
3.15	Insurance			
	The contractor shall, within 14 days from the date of commencement of the work, insure the work at his cost and keep them insure until the virtual completion of the work against loss or damage by fire with an office. The insurance policies shall be in the joint names of the employer and the contractor (the name of the former i.e. RBI being placed first in the policy) for the full amount of the contract. Such policy shall cover the property of the "Employer" only. The contractor shall deposit the policy and receipts for the premium with the employer within twenty-one days from the commencement of the works. In default of the contractor, insuring as provided above, the employer may so insure the works and may deduct the premium paid from any moneys due, penalty etc., or which may become due to the Contractor without prejudice to the other rights of the Employer in respect of such default. In case it becomes necessary to suspend the works, the Contractor shall as soon as the claim under the policy is settled, or the work reinstated by the Insurance Office, should they elect to do so, proceed with all due diligence with the completion of the works in same manner as though the fire had not occurred and in all respects under the same conditions of Contract. The Contractor in case of rebuilding or reinstatement after fire shall been titled to such extension of time for completion as deems fit. The contractor shall take all insurances at his cost to cover all kinds of risks from the time the equipment's/materials leave the manufacturer's works till handing over the said system to the Bank, in the joint names of the Bank and the contractor and it shall cover the following risks.			
	 1.Contractor's All Risk Policy for the full Contract Value, including Earthquake and Fire Risk 2.Workmen Compensation Policy for all workmen deployed at site 3.Third Party Liability Policy as per following details: (a)For injury to persons – Rs 2 Lakh per person per accident (b)For damage to property – Rs 5 Lakh per accident Subject to overall ceiling as per extant Insurance guidelines 			
3.16	Completion Period			
3.16.1	Time allowed for carrying out the work, as mentioned in the Memorandum, shall be strictly observed by the Contractor and it shall be reckoned from the 14 th day after written order to commence the work is issued.			
	Date of commencement – 14th day from the date of issue of work order			
	Time allowed for completion of work – 16 weeks from the date of commencement.			

extension clause		estone(s) in terms of time
processing shall against the liqui Withholding of p and without any up with the pro- amount shall be before the subs missed mileston by the Bank on s Contractor, he s "Liquidated Dar notwithstanding LD shall be levie to the contractor	milestone and the delay up to the be withheld (as per the method dated damages levied at the tim payments on failure to achieve a notice to the Contractor. Howev gress of work on the subsequer released. In case the contractor f sequent milestone(s), the amou e shall also be withheld. No inter- such withheld amount/s. If the over shall not be entitled to any redu- mages" to be recovered from his successful attainment of certa- ed depending upon overall actual pr's actions @ 0.25 % per wee	e Running Account bill under given below) to be adjusted ne of completion of contract. milestone shall be automatic er, if the Contractor catches nt milestone(s), the withheld fails to make-up for the delay ant mentioned against each est whatsoever shall be paid erall project is delayed by the uction in the amount of the his dues by the Employer ain earlier milestones.
delayed/incomp	ete work.	
delayed/incomp (i) Milestone Ch	lete work. nart: -	
delayed/incomp	lete work. nart: -	
delayed/incomp (i) Milestone Ch	ete work. nart: - Milestone Target Amount in	Time allowed for achieving the progress in months (from date of
delayed/incompl (i) Milestone Ch Milestone No.	lete work. nart: - Milestone Target Amount in ₹ lakh	Time allowed for achieving the progress in months (from date of commencement)

	2nd	D2	T2		
	(N-X) th	D(N-X)	T(N-X)		
	(N-X+1) th	D(N-X+1)	T(N-X+1)		
	(N-X+2)th	D(N-X+2)	T(N-X+2)		
	(N-1) th	D(N-1)	T(N-1)		
	Nth	D(N)	T(N)		
	i. $T(N-X)$ ii. RA Bill on RA iii. Say, t Withho A(N) = (0.0025/7) where $T(N-1)$ will milestones. (iii) Gross Withhol calculated as foll (a) Withhold a = P (b) (b) withhold a bill = Q (c) (c) withhold a = R	 SR< T(N-X+1) i.e. Proof date D(R) is after D(N) bill date. he liquidated damages old amount for not achies) *(DR-DN) *(TN-T(N-1)) I be zero if Nth milesto old amount for current ows: amount for milestones a mount for milestones			
)-T(N-X))+(DR-D(NX+2))*(T(N-X+2)-		
	T(NX+1)++(DR-DN))*(T(N)- T(N-1)).				
	The value of A(N achieved.	-X) will freeze for all sul	osequent bills till the Nth, mile atone is		
3.16.3	contractual comp	pletion period from the 1	for completion of the work within the 4 th day of letter of award of work. Such date of supply of material at site, item		

	wise completion of work etc., and obtain the approval of the Bank.		
3.16.4	Bank will provide storage space within the compound of the building. However the responsibility and safety of the materials stored will be with the contractor		
	No accommodation will be provided for any worker by the Bank.		
3.17	Defects Liability Period:		
	(a) The entire system shall be warranted against any manufacturing/design/ installation defects etc for a minimum period of one year from the date of handing over. During this period any defect observed in the system shall be rectified within 2 days of the observation without any additional cost to the Bank.		
	(b) Supply and replacement of all spares, consumables and parts required for smooth operation and serviceability of the system shall be the responsibility of the contractor during this period. In this respect the contractor shall maintain sufficient spares/consumables for immediate replacement of defective / damaged part during day-to-day routine maintenance / breakdown maintenance. Cost of these spares and any other spares which may be required during maintenance is deemed to be included in the rates quoted by the contractor. The periodicity of service shall be monthly or earlier depending upon the weather conditions.		
	(c) Penalty for delay in rectification of fault during DLP: During the comprehensive annual maintenance service period (after DLP period), any fault in the system shall be rectified within 12 hours of receipt of intimation of the defect in the system. The quoted rates shall, therefore, take into account all the cost, including travel cost from the nearest service station. There will be a penalty as tabulated below, subject to maximum of 50% of the annual maintenance charges, if the defect in the system is not rectified within the period of 12 hours during the AMC period as stated above. Any penalty during the DLP shall be recovered from any dues payable to the contractor or invoke from the Bank Guarantee.		
	Comprehensive Annual Maintenance Contract (CAMC) after DLP period: (a)The tenderers shall quote their charges separately for comprehensive annual maintenance service of complete system as per schedule of quantities which will be applicable after one year of defect liability period (DLP). The rates shall also include the charges for the insurance of the workmen for carrying out the above job and GST for maintenance shall be quoted in respective column in the BOQ.		
	(b)The system shall be inspected, upkeep/serviced periodically. The periodicity shall be monthly or earlier depending upon the weather conditions.		
	(c)The charges for comprehensive annual maintenance service shall include replacement of any part of the system, including all required spares,		

consumables etc during service contract period. Any defects in the system/sub-assemblies, found within the CAMC period, shall be rectified/ replaced by the tenderer without any additional cost to the Bank.

(d)Penalty for delay in rectification during CAMC:

During the comprehensive annual maintenance service period (after DLP period), any fault in the system shall be rectified within 12 hours of receipt of intimation of the defect in the system. The quoted rates shall, therefore, take into account all the cost, including travel cost from the nearest service station. There will be a penalty as tabulated below, subject to maximum of 50% of the annual maintenance charges, if the defect in the system is not rectified within the period of 12 hours during the AMC period as stated above. Any penalty during the DLP shall be recovered from any dues payable to the contractor or invoke from the bank guarantee.

(e) Payment of service charges during comprehensive annual maintenance service (CAMC):

The payment during the CAMC period shall be made on half yearly basis on rendering satisfactory service.

The service contract shall be renewed for a further additional period of at least 13 years after the initial Comprehensive annual service contract period of one year after one-year Defect Liability Period. While renewing the contract the new contract amount will be arrived at based on following formula:

$A_{\rm C} = A_{\rm P}$	$A_{c} = A_{P} [(15+60x(EPI_{c}/EPI_{P})+25x(CPI_{c}/CPI_{P})] / 100$		
Ac	The contract amount for the current year.		
A _P	The contract amount for the previous year.		
EPIc	Wholesale Price Index for Electrical Products 6 months prior to the		
	commencement date of contract for the current year.		
EPI _P	Wholesale Price Index for Electrical Products 6 months prior to the		
	commencement date of contract for the previous year.		
CPIc	Consumer Price Index for Industrial Workers (All India Average) 6		
	months prior to the commencement date of contract for the current year.		
	Consumer Price Index for Industrial Workers (All India Average) 6		
CPI₽	months prior to the commencement date of contract for the previous		
	year.		

Payment toward operation charges:

The payment towards operation charges will be made on monthly basis after satisfactory completion of the service and submitting a bill for the month along with the Service report of the respective period duly signed by the caretaker/Bank's Engineer.

The service contract shall be renewed for a further additional period of at least 14 years after the initial operation contract period of one year after

	Ac = Ac Ap CPIc	The Operation cost amount The Operation cost amount Consumer Price Index for	·			
	CPIF	 Consumer Price Index for months prior to the cor previous year 	-			
	Pena	lty:				
		Defects	Rectification time	Penalty		
	(a)	Any defects resulting in total failure of the system	12 hours	Rs 1000/- per day		
	(b)	Any defects in independent devices, components, cables which may not result in total failure of the system	24 hours	Rs 200/- per day		
	(C)	Absence of plant operator	operator / S	per day for the plant upervisor/ helper ked out from the		
(A)	annua Scop	successful tenderer shall ente al maintenance contract of the e of works during CAMC: scope of work shall include th	system with the Ban	-		
	Routi	ne servicing/ troubleshooting/ s es etc. to ensure smooth and t	etting/ adjustments/			
i	Repairs/ replacement to the system including re-loading software etc. in the event of any malfunctioning including replacement of spares/ components/ sub-system/ cards/ and any other component, part or whole, which may need					
ii	 replacement/ repairs. Procurement, including Import, wherever required, of spares and stocking them shall be responsibility of the tenderer. Non availability of spares components will not be accepted as a reason for waiving of penalty towards 					

iv	All manufacturers preventive maintenance schedules/ replacement periodicity
	of components like electrical/electronics parts including checking of safety devices, protections phase reversal, load testing etc. shall be strictly followed
	as per the manufacturer's periodicity or as required in addition to the scope of
	maintenance indicated above.
V	The scope of maintenance in addition to periodic maintenance will also include
	attending to any number of breakdown calls.
vi	To provide the anti-corrosive spray paint to condenser coils along with its fins
vii	at least once in a year. Repair/replacement of condenser coil, evaporator, compressor, relays, PCB,
VII	display board, control unit, condenser fan, sheet metal parts, components in electric panel etc.
viii	To refill additional refrigerant gas as and when required.
ix	The contractor shall also ensure that the required spares etc. for proper maintenance are readily available with them for the complete life span of the system.
(D)	Operation of Chiller Plant
<u>(B)</u>	Scope of work and terms and conditions for operation contract:
I	The Contractor shall arrange to operate the Chiller plants at C8 & C9 buildings
	daily for 10 hours from Monday to Friday. The contractor shall also provide standby arrangement so that if regular person is on leave then another person
	with same qualifications will be deputed.
ii	He shall have knowledge of maintaining various Electro-mechanical
	equipment's like electrical panel boards, switches, starters, pump sets, air blowers, geared assemblies, pipelines, valves and other chiller equipment. He shall have sufficient experience of working in Chiller Plant. He shall be
	responsible for the smooth uninterrupted working of the whole plant.
iii	Work shall also include the cleaning of AHU filters of 08 Nos. of AHU in C-8 Building and 09 Nos. AHU in C9 building of the office building. Checking of all valves, gauges, meters etc. of the whole HVAC system of the C8 & C9 building and submit report to Bank's engineer. This work shall be carried out during Saturday. Plant operator may be asked to report to attend office during holidays and Sundays. No extra payment shall be given for this.
iv	Qualification: - Diploma Holder in Mechanical/Electrical Engineering with 03 years' experience or ITI qualified in Mech /AC /Electrician trade with 06 years' experience in handling chiller plant operational and maintenance work.
V	The Contractor/firm shall have to comply with the statutory requirements of State/Central Government in respect of the wages of the staff employed by him under this contract.
vi	The contractor shall also ensure that the required spares etc. for proper maintenance are readily available with them for the complete life span of the system.
3.19	Packing and Dispatch:

	handling and transportation by sea/ air / rail / road under Indian conditions. All
	equipment/components shall be delivered at RBI BKC Office, Bandra
3.20	Signing of Contract Agreement:
3.20.1	The General instructions to the tenderers and special conditions, conditions hereinbefore referred to Conditions of Contract and Technical Specifications and drawings enclosed with the tender documents, minutes of pre-bid meeting, the subsequent correspondence exchanged between the Bank and the tenderer and the work order placed shall be the basis of the final contract to be entered into with the successful tenderer.
3.20.2	The Tenderer shall go through the terms and conditions given in the general conditions of contract, special conditions herewith and his offer shall be strictly in line with the terms specified therein. No deviation from the terms and conditions specified shall be acceptable. Each page of the tender documents should be signed for his/their having acquainted himself/themselves in the general conditions of contract, Technical specifications, etc.
3.20.3	The tender submitted on behalf of a firm shall be signed by all the partners of the firm or a partner who has the necessary authority on behalf of the firm to enter into the proposed contract. Otherwise the tender may be rejected.
3.20.4	On receipt of intimation from the Bank of the acceptance of his/their tender, the successful tenderer shall be bound to implement the Contract and within fourteen days thereof, the successful tenderer shall sign an agreement in accordance with the draft agreement. Notwithstanding the signing of the agreement the written acceptance by the Reserve Bank of India of a tender in itself will constitute a binding agreement between the Reserve Bank of India and the person so tendering, whether such contract is or is not subsequently executed.
3.20.5	The contractor shall not assign the contract. He shall not sublet any portion of the contract except with the written consent of the Employer. In case of breach of these conditions, the Employer may serve a notice in writing on the Contractor rescinding the contract whereupon the security deposit shall stand forfeited to the Employer, without prejudice to his other remedies against the Contractor.
3.21	Sufficiency of Schedule of Quantities:
3.21.1	The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/or the Schedule of Rates and Prices which rates and prices shall cover all his obligations under the Contract, and all matters and things necessary for the proper completion of the works.
3.21.2	The quantities in the schedule of quantities approximately indicate the total extent of work but may vary to any extent and even be omitted thus altering the aggregate value of the contract.
0.00	
3.22	Language:

	The Tender including all labels in drawi be in English.	ngs, documents, catalogues etc. shall
3.23	Right to Accept Part Tender: The Bank reserves the right to accept to the same prices quoted by the Tendered	
3.24	Evaluation of Tender:	
	Tender will be evaluated based on Total Present Value (NPV) method. Calcula include the following:	
	(I)The capital Cost (C) quoted	and
		anu
	(II) NPV of the rates quoted for (CAMC Maintenance Contract (A) for a period defect liability period of one year.	
	 (III) NPV of annual charges (R) for depudying a period of 15 years from the da Bank. 1. For arriving at the NPV of CAMC multiplication factor (F) will be computed 	ate of handing over the system to the amount as required at II above, a
	(a) Discount factor	8% per annum
	(b) Annual Escalation in the quoted rate per annum for AMC after completion of first year AMC	5% per annum
	(c) Period of AMC	14 years
	(d) Payment terms of AMC	Half yearly payment after satisfactory completion of the service
	2. For arriving at the NPV of annual ch Multiplication factor (G) will be compute	
	 (a) Discount factor (b) Annual Escalation in the quoted rate per annum for AMC after 	

	T (
	(c)	Period of AMC	15 years
	(d)	Payment terms of AMC	Monthly payment after satisfactory completion of the service
		cost of Ownership, TCO= C-B+ (0.25627, G = 11.90321)	F*A) + (G*R)
	C = C	apital cost of the chiller System.	
	B=B1·	+B2	
	B1 = E	Buyback for taking away old 75T	R x 02 Nos. Chiller units &
	B2 = E	Buyback for taking away old 95T	R x 02 Nos. Chiller units.
	A = Th	ne amount quoted for Comprehe	nsive Annual Maintenance Contract.
	R = TI	he amount quoted for annual cha	arges for deputing a Skilled person.
		are requested to ensure minimu persons.	im wages as per statute are paid to the
	Minim	um Base Rate for Comprehensiv	ve AMC
	In cas (Five)	e, the tenderer quotes the rates	ve AMC is 5% (Five) of total capital cost. for comprehensive AMC lower than 5% the 5% (Five) of the quoted capital cost ion of Total Cost of Ownership.
	the A	u	Bank shall pay only the quoted rate of committed contract period subject to er.
2.05	Dro d	ionatah Inanastian	
3.25	Before the di Engin howey contin	scretion of the Bank and tested eers at the manufacturer's works ver, not in any way absolve the ued performance of the sy	ite, the equipment, will be inspected at for various parameters by the Bank's and then cleared for shipment. This will contractor of his responsibility for the ystem/components after erection & during the period of defects liability.
3.26	Drawi	ings	
	by the	o 11	t, interconnections etc., should be prepared e Bank's engineer for approval before
3.27	Other	Issues	
5.21		100400	

	The Contractor shall carry out all the work strictly in accordance with the approved drawing, detailed specifications and instructions of the Bank's engineer. If in the opinion of the Bank's Engineer, nominal changes have to be made to suit the site condition and with the prior approval in writing of the Employer, the Contractor shall carry out the same without any extra charge
3.28	The tenderers are requested to inspect the site of the work, and acquaint themselves with all local conditions, means of access to the work, nature of the work etc. before submission of tender.
3.29	A Schedule of Probable Quantities in respect of each work and Specifications accompany these Special Conditions. The Schedule of Probable Quantities is liable to alteration by omissions, deductions or additions at the discretion of the Employer. Each tender should contain not only the rates but also the value of each item of work entered in a separate column and all the items should be totalled in order to show the aggregate value of the entire tender.
3.30	The rates quoted in the tender shall include all charges for scaffoldings, watching and lighting by night as well as day including Sundays and holidays, protection of all other erections, matters or things and the Contractor shall take down and remove any or all such centering, scaffolding etc. as occasion shall require or when ordered so as to do, and fully reinstate and make good all matters and things disturbed during the execution of work and to the satisfaction of the Bank.
3.31	The contractor shall not be entitled to any compensation for any loss suffered by him on account of delays in commencing or executing the work, whatever the cause of delays may be, including delays arising out of modifications to the work entrusted to him or in any sub-contract connected therewith or delays in awarding contracts for other trades of the project or in commencement or completion of such works. The Employer does not accept liability for any sum besides the tender amount, subject to such variations as are provided for herein.
3.32	The successful tenderer is bound to carry out all items of work necessary for completion of the job even though such items are not included in the quantities and rates. Schedule of instruction in respect of such additional items and their quantities will be issued in writing by the Bank.
3.33	Minimum wages/ Gratuity act / contract labour Act to the workmen: The contractor shall ensure that minimum wages/ gratuity as per statutory requirement are paid to all the workmen.
3.34	Labour License: The contractor shall adhere to various provisions of the Contract Labour (Regulation & Abolition) Act 1970, if applicable under the said contract, and fulfil all the statutory requirements.

3.35	The successful tenderer must co-operate with the other contractors appointed by the Bank so that the work shall proceed smoothly with the least possible delay.
2.26	Deherment/diagualification from hidding
3.36	Debarment/disqualification from bidding
	A bidder is liable for debarment/disqualification from bidding on the following grounds
1	If it is determined that the bidder has committed the following acts or omissions in contravention of the code of integrity
а	making offer, solicitation or acceptance of bribe, reward or gift or any material benefit, either directly or indirectly, in exchange for an unfair advantage in the procurement process or to otherwise influence the procurement process
b	any omission or misrepresentation that may mislead or attempt to mislead so that financial or other benefit may be obtained or an obligation avoided
С	any collusion, bid rigging or anticompetitive behavior that may impair the transparency, fairness and the progress of the procurement process
d	improper use of information provided by the procuring entity to the bidder with an intent to gain unfair advantage in the procurement process or for personal gain
е	any financial or business transactions between the bidder and any official of the procuring entity related to tender or execution process of contract: which can affect the decision of the procuring entity directly or indirectly
f	any coercion or any threat to impair or harm, directly or indirectly, any party or its property to influence the procurement process
g	obstruction of any investigation or auditing of a procurement process
g h	making false declaration or providing false information for participation in a tender process or to secure a contract
i	failed to disclose conflict of interest
j	failed to disclose any previous transgressions made in respect of the provisions of sub-clause (i) with any public institution / entity in India or any other country during the last three years or of being debarred by any public procuring institution / entity
2	For any actions or omissions by the bidder other than violation of code of integrity, which in the opinion of the Bank warrants debarment, for the reasons like supply of sub-standard material, on-supply of material, abandonment of works, sub-standard quality of works, failure to abide terms of the tender etc.
3	If the bidder has been convicted of an offence— (a) under the Prevention of Corruption Act, 1988; or (b) the Indian Penal Code or any other law for the time being in force, for causing any loss of life or property or causing a threat to public health as part of execution of a public procurement contract
3.37	Compliance with the rule 144 (xi) of GFR 2017 inserted vide Office

	Memorandum (OM) F.No6/18/2019-PPD dated July 23, 2020 issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India, the public procurement orders issued in furtherance thereto, and their subsequent revisions shall be mandatory.
	In this regard, bidder shall submit copy of undertaking/declaration/certificate on their letterhead duly sealed and signed by the authorised signatory in the format given in this tender.
	If the undertaking / declaration/ certificate submitted by the bidder is found to be false, his/her/its tender/work order will be immediately terminated, and legal action in accordance with law including forfeiting of earnest money deposit / performance Bank Guarantee / security deposit may be initiated and the Bank may also debar the bidder from participating in the tenders invited by the Bank in future.
3.38	Bidders are requested to visit the site, understand the scope of work and include the cost of any item , which is not reflecting in the tender, but, it will be required to make the system operational in all respects and maintaining thereafter till the life of units specified in this tender.

SECTION IV SAFETY CODE

1	First-aid appliances, including adequate supply of sterilized dressings and cotton wool, shall be maintained in a readily accessible place.
2	The injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
3	Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground.
4	No portable single ladder shall be over 8 meters in length, the width between the side rails not less than 30 cm (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used, an extra mazdoor shall be engaged for holding the ladder.
5	The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of the trench, whichever is more. All trenches and excavations shall be provided with necessary minimum height shall be one meter.
6	The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of the trench, whichever is more. All trenches and excavations shall be provided with necessary minimum height shall be one meter.
7	No floor, roof or other part of the structure shall be so over-loaded with debris or materials as to render it unsafe.
8	Workers employed on mixing and handling material such as asphalt, cement, mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand-gloves.
9	Those engaged in welding works shall be provided with welder's protective eye- shields and gloves.
10	No paint containing lead or lead products shall be used except in the form of paste or readymade paint.
11	Suitable face masks should be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
12	Hoisting machines and tackles used in the work, including their attachments, anchorage and supports shall be in perfect condition.
13	The ropes used in hoisting or lowering material or as a means of suspension shall be of durable quality and adequate strength and free from defects.

i	Cutting / drilling machine and other electrically operated equipment used at site
	shall be plugged into correctly rated electrical outlets.
ii	Only ISI marked 3 pin plug and other appliances and equipment shall be used.
iii	Electrical power cables/wires used shall not have any joints and shall be properly rated.
iv	All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
V	Before commencing the welding work for the first time on any day, fire section shall be informed and only after the site inspection by the Fire officers/Personnel, work shall be started.
vi	Two buckets of water and sand shall be kept in an easily accessible area on the site.
vii	Fire extinguishers recommended and issued by fire officers shall be kept on the site.
viii	Used paint drums shall be stored in specified store only after closing them properly.
ix	Used paint drums shall be stored in specified store only after closing them properly.
х	The safety belt shall be provided by the contractor and used by the workmen while working from height for more than 10' from Ground level.
xi	None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
xii	Both the staircase doors shall be normally kept closed.
xiii	None of the fire extinguishers shall be removed/shifted from its designated location.
xiv	Power supply shall be switched off from the mains when equipment is not in use.
XV	Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
xvi	Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
xvii	Battery operated emergency light/torches shall be provided by the contractor to the workmen while working beyond office hours.

FIRE SAFETY

		<u>The</u>	Section-V e Conditions Hereinbefore Referred To
1	Con	tract Agreement, th	conditions, the specification, schedule of quantities and e following words shall have the meaning herein assigned subject or context otherwise requires.
	а	"Employer"	Shall mean the Reserve Bank of India and shall include its assignees and successors.
	b	In the case of company	"Contractor shall meana company incorporated underand having its registered office atand shall include its successors and assigns
	C	"Site"	Shall mean the site of the contract works including any building and erection thereon and any other land (inclusively) as aforesaid allotted by the Employer for the Contractor's use.
	d	"This Contract"	Shall mean the Article of Agreement, the special conditions, the conditions, the Appendix, the schedule of quantities and specifications attached hereto and duly signed
	e	"Notice in writing"	Shall mean a notice in written, typed or printed or written notice" characters sent (unless delivered personally otherwise proved to have been received) by registered post to the last known private or business address or registered office of the addressee and shall be deemed to have been received when in the ordinary course of post it would have been delivered
	f	"Act of Insolvency"	Shall mean any Act of insolvency as defined by the Presidency Town Insolvency Act, or the provincial insolvency Act or any Act amending such original Act
	g	"Net Prices"	If in arriving at the contract amount the Contractor shall have added to or deducted from the total of items in the Tender any sum, either as a percentage or otherwise, then net price of any item in their tender shall be the sum arrived at by adding to or deducting from the actual figures appearing in the Tender as the price of that the item a similar percentage or proportionate sum provided always that in determining the percentage or proportion of the sum so added or deducted by the Contractor the total amount of the any Prime Cost items and provisional sums of money shall be deducted from the total amount of the tender. The expression "net rates" or "net prices" when used with

			reference to the contract or account shall be held to
			mean rates or prices so arrived at.
	h	"The works"	Shall mean Tender for Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai.
_			
2	The acc the fron	ordance with this co Bank's Engineer. T n time to time issu	arry out and complete the said work in every respect in ontract and with the directions of and to the satisfaction of The Bank's Engineer may in his absolute discretion and ue further drawings and/or written instructions, details, ons which are hereafter collectively referred to as "Bank's
		ineer's instruction i	
	а	The variations or r	modifications of the design, quality or works or the addition ostitutions of any work.
	b	Any discrepancy	in the Drawing or between the Schedule of Quantities nd/or specifications.
	С	The removal from	the site of any materials brought thereon by the contractor on of any other material therefor.
	d	The removal and/	or re-execution of any works executed by the contractor.
	е		n the works of any persons employed thereupon.
	f		or inspections of any work covered up.
	g	The amending an	d making good of any defects under clause 20 hereof.
	in s dire wor by inst	uch Bank's Engine ctions and explanat ks by the Bank's En the Contractor with ructions within the s	rthwith comply with and duly execute any work comprised er's instructions provided always that verbal instructions, tions given to the Contractor or his representative upon the gineer shall, if involving a variation, be confirmed in writing in seven days, such shall be deemed to be Employer's scope of the Contract.
	acc sha	eptance by the Em	ysis of rates, vouchers etc. The rates on scrutiny and final ployer shall form a supplementary tender. The Employer payment of such variations until these statements are
3	Em use and cert	ployer and the Cont . The contractor sha Lay out plan of the	e executed in triplicate and the Bank's Engineer, the tractor shall be entitled to one executed copy each for his all prepare the line diagram, system configuration drawing site for carrying out the work. Before the issue of the final actor he shall submit to the Bank's Engineer all Drawings

4	The Contractor shall provide at his cost everything necessary for the proper execution of the works according to the intent and meaning of the Drawings, Schedule of Quantities and specifications taken together, whether the same may or may not be particularly shown or described therein provided that the same can reasonably be inferred therefrom, and if the Contractor finds any discrepancy in the Drawings or between the Drawings, Schedule of quantities and Specifications, he shall immediately and in writing refer the same to the Bank's Engineer, who shall decide which is to be followed.
5	Authorities, notices and patents: The Contractor shall conform to the provisions of any Act of the Legislature relating to the works, and to the regulations and bye-laws of any authority, and of any water, electricity supply and other companies and/or authorities with whose system the structure is proposed to be connected, and shall, before making any variations from the Drawings or Specifications that may be necessitated by so conforming, give to the architect written notice, specifying the variation proposed to be made and the reason for making it and apply for instructions thereon. In case the Contractor shall not within ten days receive such instructions he shall proceed with the work conforming to the provisions, regulations, or bye-laws in question, and any variation so necessitated shall be dealt with under clause 17 hereof.
	The Contractor shall indemnify the Employer against all claims in respect of patent rights and shall defend all actions arising from such claims and shall himself pay all royalties, license fees, damages cost and charges of all and every sort that may be legally incurred in respect thereof.
6	Setting out of work : The contractor shall set out the works and shall be responsible for the true and perfect setting out of the same and for the correctness of the positions levels, dimensions and alignment of all parts thereof. If at any time any error in this respect shall appear during the progress of the works or within a period of one year from the completion of the works, the Contractor shall, if so required, at his own expense rectify such error to the satisfaction of the Bank's Engineer.
7	Materials and Workmanship to conform to description: All materials and
	workmanship shall so far as procurable be of the respective kinds described in the Schedule of Quantities and/or specifications and in accordance with the contract and the Contractor shall furnish to the Employer with all invoices, accounts, receipts and other vouchers to prove that the materials comply therewith. The Contractor shall at his own cost arrange for and/or carry out any test of any materials.

8	Contractor's superintendence and representative on the works : The Contractor shall give all necessary personal superintendence during the execution of the works and so long thereafter as the Employer may consider necessary until the expiration of the "Defects Liability Period" stated in the tender. The contractor shall, also during the whole time the works are in progress employ a competent representative who shall be constantly in attendance at the works while the men are to work. Any directions, explanations, instructions or notice given by the Bank's Engineer to such representative shall be held to be given to the Contractor.
9	Dismissal of workmen : The Contractor shall on the request of the Bank's Engineer immediately dismiss from the works any person employed thereon by him who may, in the opinion of the Bank's Engineer, be incompetent or misconduct himself and such persons shall not be again employed on the works without the permission of the Bank's Engineer
10	Access to works: The Employer, shall at all reasonable times, have free access to the works and/or to the workshops, factories or other places where materials are lying or from which they are being obtained and the Contractor shall give every facility to the Employer necessary for Inspections and examination and test of the materials and workmanship. No person not authorised by the Employer except the representatives of public authorities shall be allowed on the works at any time.
11	Bank's Engineer : The term Bank's Engineer shall mean the person appointed and paid by the Employer to inspect the works. The Contractor shall afford the Bank's Engineer every facility and assistance for inspecting the works and materials and for checking and measuring time and materials. The Bank's Engineer, or the Employer shall have power to give notice to the Contractor or to his representative of non-approval or any work or materials and such work shall be
	suspended or the use of such materials shall be discontinued. The work will from time to time be examined by the Banks Engineer but such examination shall not in any way exonerate the Contractor from the obligation to remedy any defects which may be found to exist at a stage of the works or after the same is completed. Subject to the limitations of this clause the Contractor shall take instructions only from the Bank's Engineer.
12	Assignment and Subletting : The whole of the works included in the Contract shall be executed by the Contractor and the contractor shall not directly or indirectly transfer, assign or under-let the Contract or any part share thereof or any interest therein without the prior written consent of the Employer and not undertaking shall relieve the Contractor from the full and entire responsibility of the Contract or from active superintendence of the works during their progress.
13	No alteration, omission or variation shall vitiate this contract but in case the Bank's Engineer thinks proper at any time during the progress of the works to make any

	alterations in, or addition to, or omissions from the works or any alteration in the kind of quality of the materials to be used therein and shall give notice thereof in writing under his hand to the Contractor, the Contractor shall alter, add to, or omit from, as the case may be, in accordance with such notice, but the contractor shall not do any work extra to or make any alterations or additions to or omissions from the works or any deviation from any of the provisions of the Contract. Stipulations, specifications or Contract Drawings without the previous consent in writing of the Employer and the value of such extras alterations, additions or omission shall, in all cases, be determined by the Employer in accordance with the provisions of Clause 17 hereof, and the same shall be added to, or deducted from the Contract Amount, as the case may be accordingly.
14	Schedule of Quantities : The Schedule of quantities, unless otherwise stated shall be deemed to have been prepared in accordance with the Standard Method of Measurement.
	Any error in description or in quantity or in omission of items from the schedule of quantities shall not vitiate this contract but shall be rectified and the value thereof, as ascertained under Clause 17 hereof, shall be added to, or deducted from the Contract Amount (as the case may be) provided that no rectification of errors, if any, shall be allowed in the Contractor's schedule of rates.
15	Sufficiency of Schedule of Quantities : The Contractor shall be deemed to have satisfied himself before tendering as to the correctness and sufficiency of his tender for the works and of the prices stated in the Schedule of Quantities and/or the schedule of rates and prices which rates and prices shall cover all his obligations under the contract, and all matters and things necessary for the proper completion of the works.
16	<u>Measurement of works</u> : The Bank's Engineer may, from time to time, intimate to the contractor that he requires the works to be measured, and the Contractor shall forthwith attend or send a qualified agent to assist Assistant Engineer in taking such measurements and calculations and to furnish all particulars or to give all assistance required by any of them.
	Should the Contractor not attend or neglect or omit to send such agent then the measurement taken by the Bank's Engineer or a person approved by him shall be taken to be correct measurement of the works. Such measurements shall be taken in accordance with the Mode of Measurements detailed in the Specifications.
	The Contractor or his Agent may at the time of measurement take such notes and measurement as he may requires.
	All authorised extra works, omissions and all variations made with the prior approval in writing of Employer shall be included in such measurements.
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17	in wi draw Quai witho Bank	riting k vings, ntities, out su c's Eng	extra : The Contractor may, when authorised and shall, when directed, by the Employer, add to, omit from or vary the works shown upon the or described in the specification, or included in the schedule of but the contractor shall make no addition, omission or variation ch authorization or direction. A verbal authority or direction by the gineer shall, if confirmed by them in writing within seven days, be have been given in writing.
	provi: ment	sions ioned.	or an extra shall be allowed unless it shall have been executed under of clause above hereof with the concurrence of the Employer herein Any such extra in herein referred to as authorized and shall be made in with the following provisions.
	а	i ii	The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work in similar character and executed under conditions as the work priced therein. Rates for all items, wherever possible should be derived out of the rates given in the priced Schedule of Quantities.
	b	omitt rema	net prices of the original tender shall determine the value of items red provided if omissions vary the conditions under which any aining items of works are carried out, the prices for the same shall be red under sub- clause(c) hereof.
	С	simila of ar Cont Bank Quar beyo such Bank shall	re the extra works are not of similar character and/or quoted under ar conditions as aforesaid or where the omissions vary the conditions or which any remaining items of works are carried out or if the amount by omissions or additions relative the amount of the whole of the ract works or to any part thereof shall be such that in the opinion of the c's engineer, the net rate or price contained in the priced Schedule of the tract works involves loss or expenses and that reasonably contemplated by the contractor or is by reason of omission or addition rendered unreasonable or inapplicable, the c's Engineer shall fix such other rate or price as in the circumstances he think reasonable and proper, with the prior approval in writing of the loyer.
	d	Whe shall Price the le case mate befor exec	re extra work cannot be properly measured or valued, the Contractor be allowed day work prices as the net rates stated in the tender or the ed Schedule or Quantities or, if not so stated, then in accordance with ocal day work rates and wages for the district provided that in either vouchers specifying the daily time (the workmen's names) and erials employed be delivered for verification to the Bank's Engineer at or re the end of the week following that in which the work has been uted plus 15% towards establishment charges, contractor's overhead profits.
	withi withi	measi n the "	urement and valuation in respect of the Contract shall be completed period of final measurements" stated in the tender or if not stated then months of the completion of the Contract works as defined in Clause

18	Unfixed materials when taken into account to be the property of the Employer:
	Where in any certificates (of which the Contractor has received payment) the Bank's Engineer has included the value of any unfixed materials included for and/or placed on or adjacent to the works such materials shall become the property of the Employer and they shall not be removed except for use upon the works, without the written authority of the Employer. The Contractor shall be liable for any loss of, or damage to, such materials.
19	Removal of improper work : The Employer shall, during the progress of the works, have power to order in writing from time to time the removal from the works within such reasonable time or times as may be specified in the order of any materials which in the opinion of the Bank's Engineer are not in accordance with the Specifications, the substitutions of proper materials, and the removal and proper re-execution of any work executed with materials or workmanship not in accordance with the drawings & specifications or instructions and the contractor shall forthwith carry out such order at his own cost. In case of default on the part of Contractor to carry out such order, the Employer shall have the power to employ any pay other persons to carry out the same; and all expenses consequent thereon, or incidental thereto, shall be borne by the Contractor, or may be deducted by the Employer from any moneys due, or that may become due, to the Contractor.
20	Defects after virtual completion : Any defect, shrinkage, settlement or other fault which may appear within the "Defects Liability Period" stated in the tender, or, if none stated them within twelve months after the virtual completion of the works, arising in the opinion of the Employer from materials of workmanship not in accordance with the contract, shall upon the direction in writing of the Employer, and within such reasonable time as shall be specified therein, be amended and made good by the Con tractor, at his own cost and in case of default the Employer may employ and pay other persons to amend and make good such defects, shrinkage settlements or other faults, and all damages loss and expenses consequent thereon are incidental thereto shall be made good and borne by the Employer or may be deducted by the Employer, upon the Bank's Engineer's Certificate in writing, from any money due or that may become due to the Contractor, or the Employer may in lieu of such amending and making good by the Contractor, together with any expenses the Employer may have incurred in connection therewith. Should any defective work have been done or materials supplied by any sub-contractor employed on the works who has been nominated as provided under clause 12 and 22 hereof, the contractor shall be liable to make good in the same manner as if such work or material had been

	2 hereof. The contractor shall remain liable under the provisions of this clause the	
	signing of any certificate or the passing of any accounts by the Employer.	
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21	<u>Certificate of virtual completion and defects liability period:</u> The works shall not be considered as completed until the Bank's Engineer has certified in writing that they have been virtually completed. The defects liability period shall commence from the date of such certificates.	
22	 Nominated Sub-Contractor: All Specialists, Merchants, Tradesmen and others executing any work of supplying and fixing any goods for which the prime cost prices or provisional sums are included in the Schedule of Quantities and/or Specifications who may be nominated or selected by the Employer or hereby declared to be sub- contractors employed by the contractor and are herein referred to as nominated sub-contractors. No nominated sub-contractors shall be employed on or in connection with the works against the Contractor shall make reasonable objection are (save where 	
	the Architect and the Contractor shall otherwise agree) who will not enter into contract providing.	
	a That the nominated sub-contractor shall indemnify the contractor against the same obligation in respect of the sub-contract as the contractor is under in respect of this contract.	
	b That the nominated sub-contractor shall indemnify the contractor against claims in respect of any negligence by the sub-contractors his servants or agents or any misuse by him or them or any scaffolding or other plant, the property of the Contractor or under any Workmen's Compensation Act in force.	
	c Payment shall be made to the nominated sub-contractor within fourteen days of his receipt of the Employer's Certificate provided that before any Certificate is issued the Contractor shall upon request furnish to the Bank proof that all nominated sub-contractors accounts included in previous certificates have been duly discharged; in default whereof the Employer may pay the same upon a Certificate of the Bank and deduct the amount thereof from any sums due to the Contractor. The exercise of this power shall not create private of contract as between Employer and Sub- Contractor.	
23	Other persons employed by Employer: The Employer reserves the right to use premises and any portion of the site for the execution of any work not included in this Contract which it may desire to have carried out by other persons, and the Contractor shall allow all reasonable facilities for the execution of such work but shall not be required to provide any plant or material for the execution of such work except by special arrangement with the Employer. Such work shall be carried out in such manner as not to impede the progress of the works included in the Contract and the Contractor	

	occasioned by such work.
24	Insurance in respect of damage to person and property: The Contractor shall be responsible for all injury to persons, animals or things and for all structural and decorative damage to property which may arise from the operation or neglect of himself or of any nominated sub-contractor or any employee of either, whether such injury or damage arises from carelessness accident or any other clause whatever in any connected with the carrying out of this Contract. This clause shall be held to include inter alia, any damage to buildings, whether immediately adjacent or otherwise, and any damage to road streets, foot-paths, bridges or ways as well as damage caused to the buildings and works forming the subject of this contract by frost, rain, win d or other inclemency of weather. The Contractor shall indemnify the Employer and hold if harmless in respect of all and any expenses arising from any such injury of damage to persons or property as aforesaid and also in respect of any claim made in respect of injury or damage under any acts of any legislature or otherwise and also in respect of any award or compensation or damages consequent upor such claim.
	The Contractor shall reinstate all damage of every sort mentioned in this clause so as to deliver up the whole of the Contract works complete to and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to the property of third parties.
	An insurance policy covering third party liability shall be taken by the contractor to cover the loss/disablement of human life (persons not belonging to the contractor). This shall also cover the risk of damages to other's materials/equipment/properties including those, if any of the banks during construction/erection/commissioning of the said contract work at site. The value of third party liability for compensation for loss of human life or full /partial disablement shall be of required statutory value for full and partial disablement and shall nevertheless cover such compensation as may be awarded by a cour of law. Cover for damage to other's equipment/property shall be as approved by the bank. The sub-contractors of the contractor shall not be holders o beneficiaries in the policy nor shall they be named in the policy. The bank shall be the holder of the policy along with the contractor. The bank reserves the exclusive right to assign the policy.
	The Contractor shall indemnify the Employer against all claims which may be made against the Employer be any member of the public or other third party in respect of anything which may arise in respect of the works or in consequences thereof and shall at his own expenses arrange to effect and maintain, until the virtual completion of the contract, with an approved office a policy of insurance in the joint names of the Employer and the Contractor against such risks and deposit such policy or policies with the Architect from time to time during the currency of

	this contract. The Contractor shall also similarly indemnify the Employer, against all claims which may be made upon the Employer whether under the Workmen's Compensation Act or any other status in force during the currency of this contract or at common law in respect of any employee of the Contractor or any Sub- Contractor and shall at his own expenses effect and maintain, in the joint names of the Employer and the Contractor against such risks and deposit such policy or policies with the Architect from time to time during currency of the Contract. The Contractor shall be responsible for any liability which may be executed from the Insurance Policies above referred to and also for all other damage to any person, animal or property arising out of the incidental to the negligent or defective carrying out of this Contract transit, storage, erection, testing & commissioning policy. He shall also indemnify the Employer in respect of any costs, charges or expenses arising out of any claim or proceedings and also in respect of any award of compensation or damages arising therefrom. The Employer shall be entitled to deduct the amount of any damage, commonstation costs, charges and overages arising of accruing from or in respect
	compensation, costs, charges and expense arising of accruing from or in respect of any such claims or damage from any or all sums due or to become due to the Contractor without prejudice to the Employer's other rights in respect thereof.
25	Date of commencement and completion: The Contractor shall be allowed admittance to the site on "Date of Commencement" stated in the Appendix hereto, or each later date as may be specified by the Employer and be shall thereupon and forthwith begin the works and shall regularly proceed with and complete the same (except such painting or other decorative work as the bank may desire to delay) or before the "Date of Completion" stated in the Appendix subject nevertheless to provisions for extension of time hereinafter contained.
26	Damages for non-completion: If the Contractor fails to complete the works by the date stated in the Appendix or within any extended time under Clause 27 and 20 here the Contractor shall pay the Employer the sum named in the Appendix as " Liquidated Damages" for the period during which the said works shall so remain incomplete and the Employer may deduct such damages from any money due to the Contractor.
27	Delay and extension of time : If in the opinion of the Employer the works be delayed(a) by force major or (b) by reason of any exceptionally inclement weather or (c) by reason of proceedings taken or threatened by or dispute with adjoining or neighboring owners or public authorities arising otherwise than through contractor's own default or (d) by the works or delays of other contractor or Tradesmen engaged or nominated by the Employer and not referred to in the schedule of quantities and/or specifications or (e) by reasons of Bank's Engineer instruction as per clause 17 hereof (f) by reason of civil commotion, local combination of workmen or strike or lockout affecting any of the building trades or

	(g) in consequence of the Contractor not having received in due time necessary instructions from the Bank for which he shall have specifically applied in writing or (h) from other causes which the Bank may certify as beyond the control of contractor or (I) in the event, the value of the work exceed the value of the Priced Schedule of Quantities owing to variation, the Bank may make a fair and reasonable extension of time for completion shall as soon as may be given written notice thereof to the bank but the Contractor shall nevertheless constantly use his endeavors to prevent delay and shall do all that may reasonably has required to the satisfaction of Bank to proceed with work.
28	Contractor's failure to comply with Employers instruction: If the Contractor after receipt of written notice from the Employer requiring compliance within 10 days fails to comply with such further drawings and/or Bank's instructions the Employer may employ and pay other persons to execute any such work whatsoever that may be necessary to give effect thereto, and all costs incurred in connection therewith shall be recoverable from the Contractor by the Employer as a debt or may be deducted by him from any moneys due to the Contractor.
29	Termination of Contract by the Employer: If the Contractor being an individual or a firm commits any "act of insolvency" or shall be adjudged an insolvent or being an incorporated company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervisions of the court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice to him requiring him to do so to show the reasonable satisfaction of the Architect that he is able to carry out and fulfill the Contract and to give security therefore, if so required by the Architect.
	Or if the Contractor (whether an individual, first or incorporated company shall suffer execution or other process of court attaching property to be issued against the Contractor.
	Or shall suffer any payment under this contract to be attached by or on behalf of any of the creditors of the Contractors.
	Or shall assign to sublet this Contract without the consent in writing of the Employer first had and obtained.
	Or shall charge or encumber this Contract or any payments due or which may become due to the Contractor hereunder
	i Has abandoned the Contract, or

ii	Has failed to commence the works, or has without any lawful excuse under these conditions suspended the progresses of the works for fourteen days after receiving from the Bank notice to proceed or
iii	make such due progress as would enable the works to be completed within the time agreed upon, or
iv	Has failed to remove materials from the site or to pull down and replace work for seven days receiving from the Bank written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions' or
v	Has neglected or failed persistently to observe and perform all of any of the acts, matter or things by the Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.
vi	Or breach of any terms and condition
Contractor requiring the Contractor to observe or perform the same	
If B w th is th	ermination of Contract by Contractor: this payment of the amount payable by the Employer under Certificate of the ank's Engineer shall be in arrears and unpaid for thirty days after notice in riting requiring payment of the amount as aforesaid shall have been given by e Contractor to the Employer, or if the Employer interferes with or obstructs the sue of any such Certificate, or if the Employer shall repudiate the Contract, or if e works be stopped for three months under the order of the Architect or the mployer or by any injunction or other order of any court of to Law, then and in

	any of the said cases the Contractor shall be in liberty to determine the Contract by notice in writing to the Employer, and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose or the Contract.
	Contractor's original Tender shall be followed or where the same may not apply valuation shall be made in accordance with Clause 17 hereof.
31	Certificates and Payments: The Contractor shall be paid by the Employer from time to time by installments under interim Certificate to be issued by the Bank's Engineer on account of the works executed work to the approximate value named in the tender as 'Value of work for Interim Certificate' has been executed in accordance with this Contract, subject, however, to a retention of the percentage of such value named in the tender as "Total Retention Money" after which time the installments shall be up to the full value of the work subsequently so executed and fixed in the building. And when the works have been virtually completed, the Contractor shall be paid by the Employer in accordance with the Certificate to be issued by the Bank's Engineers the sum of money named in the Appendix as "installment after Virtual Completion" being a part of the said Total Retention Money. And the Contractor shall be entitled to the payment of the Final Balance in accordance with the final Certificate at the expiration of the period referred to as 'the Defects liability Period' in the Appendix hereto from the date of virtual completion or as soon as after expiration of such period as the works shall have been finally completed and all defects made good according to the true intent and meaning hereof whichever shall last happen provided always or at or after their completion shall not relive the Contractor from his liability under clause 21 and 36 nor relieve the Certificate and in case of the all defects and insufficiencies in the works or materials which a reasonable examination would not have disclosed.
	The Employer shall have power to withhold any Certificate if the works or any parts thereof are not being carried out to his satisfaction.
32	Delayed Payment: Any amounts payable by the Employer to the Contractor shall, if not paid within the 'period of honoring Certificates' names in the tender carry interest at the rate named in the tender as the "Rate of interest for delayed payment" from the date upon which sum ought to have been paid by the Employer until the payment.
33	The decision, opinion, direction Certificate (except for payment) with respect to all or any of the matters under Clauses 2(a,b), 4,5, 14, 20 (a,b,c,d and f) hereof (which matters are herein referred to as the excepted matters) shall be final and

	conclusive and binding on the parties hereto and shall be without appeal. Any other decision, opinion, direction, shall be subject to the right of Arbitration and review under the Clause 35 hereof in the same way in all respects (including the provisions as to opening the reference).
34	Settlement of disputes by Arbitration: All disputes and differences of any kind whatever arising out of or in connection with the contract or the carrying out of the works (whether during the progress of the works or after the completion and whether before or after the determination abandonment or breach of the contract) shall be referred to and settled by the Bank who shall state its decision in writing. Such decision may be in the form of a final certificate or otherwise. The decision of the Bank with respect to any of the excepted matters shall be final and without appeal as stated in Clause 33 hereof. But if either the Contractor be dissatisfied on any matter on which a decision is taken by the Bank as above, except any of the expected matter the Contractor may within 28 days after receiving notice of such decision give a written notice to the other party requiring that the matters in dispute be arbitrated upon. Such written notice shall specify the matters, which are in dispute or difference of which such written notice has been given. If both the parties agree, a single arbitrator would be appointed for the purpose. In case no agreement could be reached on the appointment of single arbitrator, both the parties will nominate one person each as an arbitrator on their behalf. The two arbitrators nominated by the parties shall nominate one more person to act as third arbitrator or umpire. The arbitrator or Arbitrators, as the case may be, shall have power to open up, review and revise any certificate, opinion, decision, requisition or notice, save in regard to the excepted matters, referred to in the preceding clause, and to determine all matters to dispute which shall be submitted to arbitration and of which
	notice shall have been given as aforesaid. The arbitrator or Arbitrators, as the case may be, shall make his or their award within one year (or such further extended time as may be decided by him or them as the case may be with the consent of the parties) from the date of entering on the reference. In case during the arbitration proceedings the parties mutually settle or compromise their dispute or difference, on the parties filing their joint memorandum of the settlement or compromise, the Arbitrator or the Arbitrators as the case may be, shall make an award in terms of such settlement or compromise. Upon any such reference, the decision on the cost incidental to the reference and Award respectively shall be in the discretion of the arbitrator or Arbitrators as the case may be, who may determine the amount thereof or direct the same to be taxed as between the party and party, and shall direct by whom and to whom and

	This submission shall be deemed to be a submission to arbitration within the meaning of the Indian Arbitration and Conciliation Act, 1996 or any statutory modification thereof.
	The award of the arbitrator or Arbitrators, as the case may be, shall be final and binding on the parties. It is agreed that the Contractor shall not delay the carrying out of the works by reason of any such matter, question or dispute being referred to arbitration, but shall proceed with the works with all due diligence and shall until the decision of the Arbitrator or Arbitrators, as the case may be, is given, abide by the decision of the Bank. No award of the Arbitrator or Arbitrators, as the case may be, shall relieve the Contractor of his obligations to adhere strictly to the Bank's instructions with regard to the actual carrying out of the works. The Employer and the Contractor hereby also agree that arbitration under this Clause shall be a condition precedent to any right of action under the Contract.
35	Right of technical scrutiny of final bill:
	The Employer shall have a right to cause a technical examination of the works and the final bill of the contractor including all supporting vouchers, abstracts, etc. to be made at the time of payment of the final bill. If as a result of this examination of otherwise any sum is found to have been overpaid or over certified it shall be lawful for the employer to recover the sum.
20	Employer antitled to accur componentian neid to workman.
36	Employer entitled to cover compensation paid to workman: If, for any reason, the Employer is obliged, by virtue of the provisions of the Workmen's Compensation Act, 1923, or any statutory modification or re-enactment thereof to pay compensation to a workman employed by the Contractor in execution of the works, the Employer shall be entitled to recover from the Contractor the amount of compensation so paid, and without prejudice to the rights of the Employer under the said Act. The Employer shall be at liberty to recover such amount or any part thereof by deducting it from the security deposit or from any sum due by the Employer shall not be bound to contest any claim made against it under the said Act, except on the written request of the Contractor and upon his giving to the Employer full security to the satisfaction of the Employer for all costs for which the Employer might become liable in consequence of contesting such claim.
37	Abandonment of works: If at any time after the acceptance of the tender, the Employer shall for any reasons whatsoever not requires the whole or any part of the works to be carried out, the Bank shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or other-wise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.
38	Return of surplus materials

	the assistance of the Employer by purchase made under orders or permits or licenses issued by Government, the Contractor shall hold the said materials economically and solely for the purpose of the Contract and not dispose of them without the prior written permission of the Employer and return it to the Employer, if required by the Employer, at the price to be determined by the Bank having due regard to the conditions of the materials, the price to be determined not be exceed the purchase price thereof inclusive of sales tax, octroi and other such levies paid by the Contractor in respect thereof, in the event of breach of the aforesaid condition, the Contractor shall in addition to being liable to action for contravention of the terms of licenses or permit and/or criminal breach of trust, be liable to Employer for all moneys, advantages or profits resulting or which in the usual course would have resulted to his by reason of such breach.
39	Right of employer to terminate contract in the event of death of Contractor
	or individual: Without prejudice to any of the rights or remedies under this Contract, if the Contractor, being an individual, dies, the Employer shall have the option of terminating the contract without incurring any liability for such termination.
40	Non-disclosure clause: The contractor shall not disclose directly or indirectly any information, materials and of the Bank's infrastructure/ system/equipment etc. which may come to the profession or knowledge of the contractor during the course of discharging its contractual obligations in connection with the agreement, to any third party and shall at all times hold the same in strictest confidence. The contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The contractor shall not publish, permit to be publish, or disclose ant particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the contractor and the Employer shall be entitled to claim damages and pursue legal remedies. The contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The contractor's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.
41	Prevention of Sexual Harassment Clause: The contractor shall comply to the provisions of Prevention of Sexual Harassment at workplaces Act
	a The Contractor/ Agency shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013". In case of any

	1		
	b	 complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor/ Agency and the Contractor/ Agency shall ensure appropriate action under the said Act in respect to the complaint. Any complaint of sexual harassment from any aggrieved employee of the 	
	b	contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.	
	С	The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the contractor is proved.	
	d	The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.	
	е	The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.	
42	If eith occu situa typho defau to en perfo ability	orce Majeure: either party is unable to perform its obligations under this Agreement due to the ccurrence of an event beyond its control (such as acts of God, war like tuations, riots, labor strike, government actions, earthquakes, cyclones, phoons, and other natural calamities, etc.), that party will not be deemed to have efaulted under this Agreement. Each party agrees to use all reasonable efforts enable performance under this Agreement to continue. If the period of non- erformance due to a force majeure event exceeds 30 days, the party whose bility to perform has not been so affected may, by giving written notice, terminate is Agreement.	
40	0.000	nuterized Measurement Deels	
43	i	puterized Measurement Book Engineer-in-Charge shall, except as otherwise provided, ascertain and determine by measurement the value of work done in accordance with the contract.	
	ii	All measurements of all items having financial value shall be entered by the contractor and compiled in the shape of the Computerized Measurement Book having pages of A-4 size as per the proforma of Measurement Book annexed hereto, so that a complete record is obtained of all the items of works performed under the contract.	
	iii	All such measurements and levels recorded by the contractor or his authorized representative from time to time, during the progress of the work, shall be got checked by the contractor from the Engineer-in-Charge or his authorized representative as per interval or program fixed in consultation with Engineer-in-Charge or his authorized representative. After the necessary corrections made by the Engineer-in-Charge, the measurement sheets shall be returned to the contractor for incorporating the corrections and for resubmission to the Engineer-in-Charge for the dated signatures by the Engineer-in-	

	Charge and the contractor or their representatives in token of their acceptance.
iv	Whenever bill is due for payment, the contractor would initially submit draft computerized measurement sheets and these measurements would be got checked/test checked from the Engineer-in-Charge and/or his authorized representative. The contractor will, thereafter, incorporate such changes as may be done during these checks/test checks in his draft computerized measurements, and submit to the Employer a computerized measurement book, duly bound, and with its pages machine numbered. The Engineer-in- Charge and/or his authorized representative would thereafter check this MB, and record the necessary certificates for their checks/test checks.
V	The final, fair, computerized measurement book given by the contractor, duly bound, with its pages machine numbered, should be 100% correct, and no cutting or over-writing in the measurements would thereafter be allowed. If at all any error is noticed, the contractor shall have to submit a fresh computerized MB with its pages duly machine numbered and bound, after getting the earlier MB cancelled by the Employer. Thereafter, the MB shall be taken in the Office records, and allotted a number as per the Register of Computerised MBs. This should be done before the corresponding bill is submitted to the Office for payment. The contractor shall submit two spare copies of such computerized MB's for the purpose of reference and record by the concerned officers of the Employer.
vi	The contractor shall also submit to the Employer separately his computerized Abstract of Cost and the bill based on these measurements, duly bound, and its pages machine numbered along with two spare copies of the bill. Thereafter, this bill will be processed by the Employer and allotted a number as per the computerized record in the same way as done for the measurement book meant for measurements.
vii	The contractor shall, without extra charge, provide all assistance with every appliance, labour and other things necessary for checking of measurements/levels by the Engineer-in- Charge or his representative.
viii	Except where any general or detailed description of the work expressly shows to the contrary, measurements shall be taken in accordance with the procedure set forth in the specifications notwithstanding any provision in the relevant Standard Method of measurement or any general or local custom. In the case of items which are not covered by specifications, measurements shall be taken in accordance with the relevant standard method of measurement issued by the Bureau of Indian Standards or any other relevant code of practice and if for any item no such standard is available then a mutually agreed method shall be followed.
ix	The contractor shall give not less than seven days' notice to the Engineer- in-Charge or his authorized representative in charge of the work before covering up or otherwise placing beyond the reach of checking and/or test checking the measurement of any work in order that the same may be checked and/or test checked and correct dimensions thereof be taken before the same is covered up or placed beyond the reach of checking and/or

test checking measurement and shall not cover up and place beyond reach of measurement any work without consent in writing of the Engineer-in-Charge or his authorized representative in charge of the work who shall within the aforesaid period of seven days inspect the work, and if any work shall be covered up or placed beyond the reach of checking and/or test checking measurements without such notice having been given or the Engineer-in-Charge's consent being obtained in writing the same shall be uncovered at the Contractor's expense, or in default thereof no payment or allowance shall be made for such work or the materials with which the same was executed. Engineer-in-Charge or his authorized representative may cause either Х themselves or through another officer of the department to check the measurements recorded by contractor and all provisions stipulated herein above shall be applicable to such checking of measurements or levels. It is also a term of this contract that checking and/or test checking the xi measurements of any item of work in the measurement book and/or its payment in the interim, on account of final bill shall not be considered as conclusive evidence as to the sufficiency of any work or material to which it relates nor shall it relieve the contractor from liabilities from any over measurement or defects noticed till completion of the defects liability period.

<u>Appendix</u>

The condition Herein before Referred To

1	Defects Liability Period	One year from the date of Virtual Completion Certificate
2	Period of Final Measurement	3 months
3	Date of Commencement	14 th day from the date of letter of acceptance
4	Date of Completion	Date of virtual completion certificate
5	Rate of liquidated damages for non- completion of work	As per clause 3.16.2 mentioned in the tender
6	Value of works for interim certificates	Rs. 45 Lakh
7	Period for honouring certificates	One month for interim bills and 3 months for final bill
8	Interest for delayed payment	Provident Fund rate
9	Charges for delay in submission of performance Bank Guarantee	@Bank rate

Place:

Seal & signature of Contractor

Date:

SECTION VI CHECK LIST

Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai

<u>Commercial Conditions (To be uploaded along with tender Part-I)</u>

Sr. No.	Description	Bank's Terms and conditions	Acceptance of Bank's terms and conditions (YES/NO)
1	Validity	90 days from opening of tender Part-I	
2	EMD	Rs. 3.72 Lakh (Rupees Three Lakh Seventy Two Thousand Only	
3	Terms of Payment	As per applicable clause in Part I of the tender	
4	Technical specifications	As per specifications in Part I of the tender	
5	Guarantee Period	One year from date of virtual completion	
6	Service after sales during CAMC	Quoted rates shall include the cost of repairs/maintenance including replacement of any material / assembly / equipment / spares / labour if found necessary and monthly visit	
7	Completion period	16 weeks from 14 th day of letter of award of work	
8	Liquidated damages	As per clause 3.16.2 mentioned in the tender	
9	Penalty during Defect Liability Period & CAMC period	As per applicable clause in Part I of the tender	
10	Penalty for excess power consumption	As per applicable clause in Part I of the tender	
	should not contain ar	ny terms and conditions but only price y, incorporated in Part II, will not be v	· ·

Place:

Date:

Signature and seal of the contractor

SECTION VII Technical Specifications Scope of Work

	The proposed job is to be carried out at RBI office which is situated in the E Block, C8 & C9 buildings at BKC, Bandra (E), Mumbai. The brief scope of the work involves but not limited to the following: It is proposed for replacement of existing Chillers of capacity 2 Nos of 75TR and 2 Nos. of 95 TR air cooled Screw Compressor Chillers with new air cooled 8 Nos. of 34 TR (minimum) Air-Cooled Modular Scroll Compressor chiller. The work also includes Supply, Installation, testing & commissioning of Chilled Water piping, Balancing Valves, Butterfly valve, Flow Switches, Pressure Gauges, Thermometer, Drain Valve etc. The work also includes dismantling of the existing four nos. of Chillers having 2 Nos. 75 TR capacity at C8 building & 2 Nos. 95 TR capacity at C-9 building, in phased manner including shifting to ground floor, loading & transportation etc. complete. The Bidders are requested to visit the site, before submission of the bids. The scope of work shall include items included under BOQ. However, any minor item not specifically mentioned in the list but required for completion of work and make satisfactory operation of Chillers shall be done by Contractor without any commercial implication.
1	Scope: The scope of this section comprises supply, loading, unloading, lifting, shifting, relocating, erection as per OEM standard, testing and commissioning of Air Cooled Modular Scroll Compressor Chillers conforming to these specifications and in accordance with the requirement of the drawings and Bill of Quantities.
2	CAPACITY: The minimum capacity of each machine shall be as shown in the drawings and indicated in the Bill of Quantities
3	UNIT: Each unit shall be completely factory- packaged with Hermetic Scroll Compressor with Heat Exchanger Evaporator & Cross finned type Condenser with Copper Tubes with Aluminum Fins, Air-cooled condenser, oil separator, Vertical/ Horizontal, single/multi compressor, single / multi circuit, motor, lubrication system, suitable for Refrigerant R-410A, a microprocessor control center, and the all interconnecting unit piping and wiring. The body should be coated with Marine paint for protection against rusting. Oil and refrigerant charge shall be part of the supply but may be packed separately. BMS card shall be provided with the chiller on open protocol based. Chiller shall be

	capable of unloading minimum up to 25% load. Unit Starting Current shall be less than 2 times of full load operating current. Chiller shall be full charged with refrigerant & oil from factory, no initial charging of refrigerant at site is acceptable. Air Cooled Condenser with copper coils & aluminum fins shall only be acceptable. Capacity: 34 TR (Actual) at below mentioned conditions. Chilled water inlet: 12.0°C, Chilled water outlet: 7.0°C, Maximum Pressure Drop across Evaporator: 7 mtr of Water, Ambient Temperature: 35 °C, Refrigerant: R-410A. (The cost of BMS compatible card shall be included in each chiller)
4	COMPRESSOR: The compressor shall be hermetic Scroll type. The compressor housing shall be of cast iron, precision machined to provide minimal clearance for the rotors. The rotors shall be manufactured from forged steel and use asymmetric profiles and shall have speed not exceeding approx. 3000 rpm. The compressor shall incorporate antifriction bearing design to reduce power and increase reliability; four separate cylindrical roller bearings to handle radial loads, angular contact ball bearings to handle axial loads. The compressor shall have an internal oil reservoir to ensure a constant supply of oil to the bearings at all times including startup and coast down. Capacity Control: Compressors shall start at minimum load.
5	MOTOR DRIVE: The motor drive shall be 2-pole, continuous duty, squirrel cage induction type, and shall be in the hermetic enclosure or as per OEM standard. Motor operating full load current at design conditions shall be within about 90% of the motor plate full load amperes
6	LUBRICATION SYSTEM An adequate supply of oil shall be available to the compressor at all times. During the startup and coast down, this shall be achieved by the oil reservoirs in the compressor, or by prelude oil pump operation. During operation, oil shall be delivered by positive system pressure differential of full-time operation of an oil pump. An oil reservoir shall be located in the compressor to lubricate bearings in case of the power failure. A temperature actuated immersion oil heater shall be provided to effectively remove refrigerant from the oil. An external, replaceable-cartridge, oil filter shall be provided, along with manual isolation stop valves for ease of servicing. An oil ejector shall be provided to automatically remove oil which may have migrated to the evaporator, and return it to compressor. The oil separator shall be with no moving parts, and shall provide effective oil separation before the refrigerant enters the heat exchangers. A refrigerant-cooled oil cooler shall be provided to allow operation of the chiller over the full range of operating conditions
7	EVAPORATOR: Evaporator shall be Brazed Plate Heat Exchanger made of Stainless Steel designed or shell and tube Dx for suitable working pressure on the refrigerant

	side, and shall be tested as per applicable codes. The refrigerant side shall be designed & tested in accordance with the manufacturer's applicable codes.
8	CONDENSER The condenser coils with integrated sub cooling shall be V-shaped or as per OEM standard with a minimum open angle of 50 Deg. to ensure optimum air distribution. Condenser coils shall Copper Aluminum construction mechanically expanded on to internally finned copper tubes. The condenser fins shall have protective coating of High-Performance Epoxy-Silane, ES606. Standard coils are manufactured using super-slit, louvered, hydrophilic coated aluminum fins and 99.9% pure copper tubes, mechanically expanded and tested at 400psig pressure. Tubes used are inner groove type with enhanced heat transfer efficiency. Modular construction of condensers provides compactness and allows easier approachability for service and handling.
9	FANS: The low noise direct drive fans shall be equipped with an impeller with aerodynamic blades and a rotating shroud to ensure optimal leak-tightness between the blades and the fan mouth. The impeller shall be a one-piece type and made of a corrosion-resistant composite material, and statically and dynamically balanced. The air shall be discharged vertically upwards. The fans shall be protected by polyethylene-coated steel wire grilles. The three-phase electric motors shall have isolation class F and a minimum efficiency of 80%. They shall have individual overload protection via a disconnect switch.
10	REFRIGERANT SYSTEM: Refrigerant circuit shall include: a discharge valve, a leaving fluid valve, an electronic expansion device controlled by a stepper motor, equipped with a liquid sight glass to show the opening, a filter drier with removable cartridge, pressure and temperature sensors that can be removed without draining the refrigerant charge, one high-pressure switch with automatic reset per compressor complete with HFC R410A refrigerant charge. All refrigerant circuit components shall be welded for total and lasting leak-tightness.
11	MICRO-PROCESSOR CONTROL CENTER: Advanced micro-computer control shall be provided for modular Scroll type Chillers to maintain all analog and digital inputs to achieve precise control of the operational and protective functions of the unit. Wired Master Controller for Chiller whose output can be taken on BMS shall allow fingertip user interaction, the easy-to-use, push-button key board and menu-driven software shall provide access to operating conditions, control set points and alarm history, displayed on an alpha numeric LCD.
	Operation Modes:

	 i. Programmed Auto Mode: Auto-start and stop are programmable for an entire year. This minimizes operator intervention and facilitates auto-restart on power restoration after load shedding or grid supply failure. ii. Auto Mode: Start-and-Stop of the unit is controlled manually by a single button. Subsequent operation of the unit is fully automatic through microcomputer control. iii. Test-service Mode: Facilitates testing of the unit under supervision. iv. R emote mode (for Hardware BMS): Facilitates switching-on of the unit from a remote location through Hardware BMS. Panels are provided with three additional digital outputs and one digital input (start key) hardware BMS, as a standard scope of supply.
	 Display Information: Easily accessible measurements include the following parameters or as per OEM standard: a. Entering & Leaving chilled water temperature. b. Number of compressor starts. c. Remote / Local operation option. d. Protections and Fault indication. e. Compressor ON / OFF status. f. Compressor elapsed run time for each compressor
	 System Protections: The following system protection controls will automatically act for protecting the chiller under abnormal conditions, and ensure system reliability and safety as per OEM standard. 1.Low suction pressure 2.Compressor over current, for each compressor. 3.High discharge pressure. 4.High oil temperature. 5.High discharge gas temperature. 6.Freeze protection 7.Sensor error
12	STARTUP AND OPERATOR TRAINING The services of a factory trained, field service representative shall be provided to supervise the initial startup and conduct concurrent operator instruction/ training to the designated maintenance personnel.
13	COMPRESSOR MOTOR STARTER Unit Starting Current shall be less than 2 times of full load operating current. At least 16 gauge steel terminal box with gasket front access cover or as per OEM standard shall be provided for field connected conduit. Over load / over current protection shall be provided preferably by the chiller micro-center control panel or as per OEM standard. Control transformer shall form a part of the supply.

14	CERTIFICATIONS Performance Test for the various components shall be conducted for chiller as per manufacture standard and Product Quality Certificate & QC Certificate shall be furnished. Equipment capacity in tons of refrigeration shall be computed from the temperature readings and water flow measurements. Computed results shall tally with the specified capacities.			
15	All chiller units should operate in auto synchronization mode of operation. In the event of failure of any unit in the group, the other units should operate in auto mode of operation by isolating the faulty unit. The system shall be designed in such a way that individual chiller can also be operated in manual mode of operation.			
16	Modes of Measurement The following mode of measurement shall apply for the Contract			
16.1	Piping work:			
	 a The length of piping shall be measured along its centre line from flange to flange including bends, elbows, tees etc. All such fittings/accessories shall be treated as part of piping work. While taking the measurements special fittings such as any type of valve, non-return valve and strainers will be excluded. b Flanges shall not be measured, as they form part of piping work. c For thermo wells and pressure gauge sockets no measurement shall be done separately. 			
	d All kinds of supports, hangers etc. shall be part of piping work and no extra measurement shall be done.			
16.2	Insulation:			
A	Insulation: Insulation of water pipe Insulation of pipes shall be measured in terms of linear length of pipe for each size. No separate measurement will be made for fittings valves and accessories.			
В	Insulation of chiller The insulation of the above equipment shall be deemed to form part of equipment and no separate measurements for insulation of such items will be accounted for.			
16.3	Steel supports: No extra price shall be paid on account of supports required for piping.			

<u>Annexure</u>

Technical Data Sheet for 34 TR (minimum) capacity modular air-cooled condenser scroll compressor chiller

Sr.	Particulars	Units	Tender	Vendor's
No.			Specification	Specification
А	GENERAL INFORMATION			
1	Quantity	Nos.	08	
2	Туре		Air Cooled Modular Scroll	
3	Ambient temp	Degree Celsius	35	
4	Fouling factor for	FPS	Bidder to	
	evaporator		specify	
5	Chilled water inlet temperature	Degree Celsius	12.0	
6	Chilled water Outlet temperature	Degree Celsius	7.0	
7	Water Flow Rate	Cubic meter/hr	Bidder to	
			specify	
8	Net refrigeration actual capacity (Minimum)	TR	34	
9	Refrigerant		R410A	
_	3 - - -			
В	COMPRESSOR			
1	Compressor type		Scroll	
2	No. of Compressors/Chiller	Nos.	Minimum two	
3	Type of enclosure		Hermetic	
			sealed	
4	Type of thermostat		Bidder to	
			specify	
5	Min capacity	(TR)	Bidder to	
			specify	
<u> </u>	Condonaor			
C 1	Condenser Fin material		Aluminium	
1 2	Tube material		Aluminium	
3	Number of fans	Nos.	Copper Minimum two	
4	Rating of fan in KW	KW	Bidder to	
			specify	
5	Airflow per fan	СМН	Bidder to	
			specify	
6	Number of circuits	Nos.	Minimum two	

(To be uploaded along with Tender Part-I)

7	Number of condenser coil per chiller	Nos.	Minimum one	
8	Shape of the condenser coil		Bidder to specify	
9	Make of the anti-corrosion coating provided to condenser coil/s		Bidder to specify	
10	Type of the anti-corrosion coating provided to condenser coil/s		Bidder to specify	
D	Evaporator			
1	Туре		Brazed Plate Heat Exchanger (BPHE) / Shell and tube Heat Exchanger	
2	Design parameter			
i	Ambient temperature	Degree Celsius	35	
ii	Inlet water temperature	Degree Celsius	12	
iii	Outlet water temperature	Degree Celsius	7	
3	Minimum water flow rate	Cubic meter/hr	Bidder to specify	
4a	For Shell and tube Heat Exchanger			
i	Number of gas circuit	Nos	Minimum one	
ii	Type of shell material		Bidder to specify	
iii	Thickness of shell		Bidder to specify	
iv	Inside dimension of shell		Bidder to specify	
V	Type of tubes		Bidder to specify	
vi	Material of tube		Copper	
vii	Thickness of tube		Bidder to	
			specify	
viii	Number of tubes per circuit		Bidder to	
	in a shell		specify	
ix	Material of thermal		Bidder to	
	insulation		specify	
Х	Thickness of thermal		Bidder to	
	insulation		specify	

xi	Type and material for protection to the thermal insulation		Bidder to specify		
4b	For Brazed Plate Heat Exchanger				
i	Number of heat exchanger per chiller		Minimum one	•	
ii	Type of material for enclosure		Bidder to specify		
iii	Inside dimension of enclosure				
iv	Thickness of enclosure				
V	Material of thermal insulation				
vi	Thickness of thermal insulation				
vii	Type and material for protection to the thermal insulation				
viii	Material of plate				
ix	Thickness of plate	mm			
Х	Number of plates	Nos.			
Е	Expansion valve		Electronic		
Е	INSTRUMENTATION				
1	BMS connectivity		Bidder specify	to	
2	Flow switch		Bidder specify	to	
3	Inlet temperature sensor for chilled water		Bidder specify	to	
4	Outlet temperature sensor for chilled water		Bidder specify	to	
F	DIMENSIONAL DETAILS				
1	Length	Meter	Bidder specify	to	
2	Width	Meter	Bidder specify	to	
3	Height	Meter	Bidder specify	to	
4	Operating Weight	Kg	Bidder specify	to	

5	Shipping Weight	Kg	Bidder to specify	
G	Mounting at the bottom of unit			
1	Cushy foot mounts		Required	

А	Allied works:		
а	All allied works as per the Bill of Quantities to be carried out by the Contractor in all respects invariably mentioned or not in the specification to complete the work in all respects.		
b	The materials required / intended for the work should be handled carefully and neatly installed / laid / commissioned and any damages during installation will be Contractors account and same shall be rectified immediately to its original condition.		
С	The Miscellaneous works to be carried out invariably whether clearly mentioned or not in the specifications and BOQ and to be completed in all respects the said project work.		
В	General Notes:		
а	All the drawings of Design, Construction, Foundation Details, catalogues/Brochures of type Test certificates, routine Test certificates etc. should be submitted by the contractor in THREE sets invariably mentioned or not in the Tender Schedule. After the completion of work, As Built drawings in THREE sets to be submitted		
b	All the drawings to be got approved by the Engineer-in-charge before Fabrication, Assembly, installation etc		
С	All the works of installation, testing commissioning to be carried out in the presence of Engineer-in-charge		
d	Since the project / works is on turnkey basis, the items / components not specifically mentioned but required, shall be considered and included in the quoted price at the time of submission of bid. No claim will be entertained after opening of Price bid.		
е	All the Hardware materials/Miscellaneous materials should be got approved by the Engineer – in-charge before installation and commissioning.		
f	The contractor should provide all facilities to test the materials at site.		
g	The total turn-key project should be guaranteed for a period of 12 months from the last date of commissioning for all the materials and work carried out by the contractor. In the event of failure during the Guarantee Period, the restoration work shall be done free of cost by the Contractor within 24 Hours of giving notice or else, the expenditure incurred by the Bank to carry-out the defective work will be recovered from the performance guarantee amount with the Bank.		

Annexure – A (To be uploaded along with tender Part-I) Format for undertaking for product & maintenance support

Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office

Further, in case any of the component(s), materials or parts used in the system so provided goes out of production, then we will make available the blue prints, drawings of the spare parts and specifications of materials at no cost to the RBI, as and when required in connection with the equipment to enable the RBI to procure spare parts from other sources.

Thanking you

Yours faithfully

Signature of the contractor with seal

Annexure – B (To be uploaded along with tender Part-I)

Undertaking by manufacturer of chiller unit regarding the manufacture's obligation to extend uninterrupted after sales service to RBI

Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office

We, the manufacturer of chiller unit Component(s) undertake to provide continued after sales service including but not restricted to the following services.

(1) To guarantee uninterrupted supply of spare parts throughout the designed life of chiller unit. The designed life of chiller unit shall be as indicated elsewhere in the technical bid.

(2) To assist RBI in investigation of failure/malfunctioning of any part or system as and when called for by RBI during and after defects liability period.

(3) We shall propose with cost estimate, any modification / up gradation of safety features, design modification / improvements to be incorporated in the chiller unit subsequent to completion of the contract and suggest a time schedule to implement the same to enhance performance, reliability / life of the system.

(4) We hereby undertake to provide the above services and respond to RBI's queries/requests in reasonable time notified by RBI during the design life of the chiller unit.

(5) Any breach of above undertaking will entail RBI to take any or all actions mentioned below as deemed fit by RBI.

(a)To place on record the performance of firm either in the RBI Web Site or other publications.

(b)Intimate the Regulatory Authorities / bodies or other Banks.

(c)Restrict the firm's participation in further tendering in RBI.

Date:

(Name and address of the company with Company Seal)

Note : This undertaking shall be furnished by the manufacturer of chiller unit. In case the manufacturers of these two items are different, separate undertakings must be furnished by the respective manufacturer.

Annexure – C (To be uploaded along with tender Part-I)

DECLARATION OF COUNTRY OF ORIGIN

Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office

This is to certify that

(a) The chiller units offered are new.

(b) The chiller units will be manufactured, assembled and offered for inspection before dispatch the works/factory of _____(address)

Therefore, Country of Origin of chiller unit shall be.....

Date :

(Name of the Company with address and Company Seal)

Annexure – D

CLIENT'S CERTIFICATE REG. PERFORMANCE OF CONTRACTOR

Name & address of the Client:

Details of Works executed by Shri /M/s

1	Name of work with brief particulars		
2	Agreement No. and date		
3	Agreement amount		
4	Date of commencement of work		
5	Stipulated date of completion		
6	Actual date of completion		
7	Details of compensation levied for delay (indicate		
	amount) if any		
8	Gross amount of the work completed and paid		
9	Name and address of the authority under whom		
	works executed		
10	Whether the contractor employed qualified		
	Engineer / overseer during execution of work?		
11	i. Quality of work (indicate grading)	Outstanding/Very Good/	
		Good/Satisfactory/poor	
	ii. Amt. of work paid on reduced rates, if any		
12	i.Did the contractor go for arbitration?		
	ii. If yes, total amount of claim		
	iii. Total amount awarded		
13	a. Technical proficiency	Outstanding/Very Good/	
		Good/Satisfactory/poor	
	b. Financial soundness	Outstanding/Very Good/	
		Good/Satisfactory/poor	
	c. Mobilization of adequate T&P	Outstanding/Very Good/	
		Good/Satisfactory/poor	

d. Mobilization of manpower	Outstanding/Very Good/
	Good/Satisfactory/poor
e. General behavior	Outstanding/Very Good/
	Good/Satisfactory/poor

Signature of the Reporting Officer* with Office seal

* Regarding performance report/clients certificate, for works carried out for Government/ public sector companies, the certificate should be signed by the concerned Executive Engineer or an officer in an equivalent or higher rank. For works carried out for Private companies, Copy of TDS has to be submitted for proving the credentials/contract amount. (i)All columns should be filled in properly

(ii) The Client Certificates should be submitted for each of the Prequalification work/s

Annexure – E (To be uploaded along with tender Part-I)

Format of Bankers' Certificate

1	Composition of the firm (whether Partnership /	
	Private Limited / Proprietorship/ Public Limited)	
2	Name of the Proprietor/ Partners/ Directors of the	
	firm	
3	Turnover of the firm for the last 3 financial years as	
	on Mar 31, 2024 (year wise)	
	FY 2021-2022	
	FY 2022-2023	
	FY 2023-2024	
4	Credit facility/ Overdraft facility enjoyed by the firm	
5	Dealings	
6	The period from which the firm has been banking	
	with your bank	
7	Any other remarks	
8	You may also kindly forward your opinion whether	
	the above firm is considered financially sound to be	
	entrusted with the contract for works estimated to	
	cost Rs. 1.86 Crore	

(Signature) For the Bank

Note: Bankers' certificates should be on letter head of the Bank, addressed to RBI. In case of partnership firm, certificate should include names of all partners as recorded with the Bank.

Annexure – F

FORMAT FOR POWER OF ATTORNEY FOR SIGNING OF PROPOSAL

(On Non-Judicial Stamp Paper of appropriate value)

Know all men by these presents, We......(Name of the Bidder and address of their registered office) do hereby constitute, appoint and authorise Mr. / Ms......Name and residential address of Power of Attorney holder) who is presently employed with us and holding the position of.....as our attorney, to do in our name and on our behalf, all such acts, deeds and things necessary in connection with or incidental to our bid for the Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai, including signing and submission of all documents and providing information / responses to RBI, representing us in all matters before RBI, and generally dealing with RBI in all matters in connection with our proposal for the said Project.

We hereby agree to ratify all acts, deeds and things lawfully done by our said attorney pursuant to this Power of Attorney and that all acts, deeds and things done by our aforesaid attorney shall and shall always be deemed to have been done by us.

Note: Power of Attorney should be properly stamped and notarized. Power of Attorney furnished shall be irrevocable.

Signature/s of bidders Names Stamp and seal of bidder/s

NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

Annexure –G

Proforma For Bank Guarantee In Lieu Of Earnest Money Deposit

(To be submitted on non-judicial stamp paper of appropriate value purchased in the name of the issuing Bank)

Place: _____ Date: _____

The Regional Director Reserve Bank of India Mumbai Regional Office Mumbai

Dear Sir,

Name of Work: Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office, Bandra (E), Mumbai

Ref.: RBI/Mumbai Regional Office/Estate/----/25-26/ET/-- -- --

WHEREAS

The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai (hereinafter called the 'RBI') has invited tenders for the captioned work (hereinafter called "the said tender") on the terms and conditions mentioned in the said tender documents.

It is one of the terms of invitation of tenders that the tenderer shall furnish a Bank Guarantee for a sum of Rs. _____ (Rupees ______ only) as Earnest Money Deposit (EMD).

M/s. (Name of the Tenderer/Bidder) ______, (hereinafter called as "the Tenderer/ Bidder"), who are our Clients/Constituents intend to submit their tender/ Bid for the said work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of Rs. _____ (Rupees ______ only) in respect of EMD.

NOW THIS GUARANTEE WITNESSETH

- 1. We ______ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Tenderer; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. ______ (Rupees ______ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Earnest Money Deposit for the due performance of the obligations of the Tenderer under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of Rs. ______ (Rupees ______ only).
- 2. We also agree to undertake to and confirm that the sum not exceeding Rs. ______ (Rupees _______ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.
- We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Tenderer

This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that -

a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderers of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs.

_____ (Rupees _____ only).

b) Our liability under these presents shall not exceed the sum of Rs.
 _____ (Rupees _____ only).

c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients in tendering for the said work or their obligations there under or by dissolution or change in the constitution of our said constituents.

d) This guarantee shall remain in force upto ______ (six months from the last date of receipt of tender) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.

e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the ______ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within ______ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours faithfully,

For and on behalf of _____ Bank.

Authorised Official (with seal)

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

<u>Annexure – H</u>

Proforma of Bank Guarantee For Security Deposit

(To be submitted on Non-judicial stamp paper of appropriate value purchased in the name of the issuing bank)

Place	:	

Date :

To, The Regional Director Reserve Bank of India Estate Cell- BKC BKC, C-7, 3rd Floor, Mumbai

Dear Sir,

Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office.

Bank Guarantee For PERFORMANCE SECURITY DEPOSIT WHEREAS

Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Fort, Mumbai, (hereinafter called "the RBI") has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s______(Name of the Contractor) (hereinafter called " the said Contractor" which expression shall include its successors and assigns).

AND Whereas we are aware that an agreement has been executed between the Reserve Bank of India and the contractor and in terms of clause_______of the said

1. We (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs______ (Rupees______ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract, provided, however, that our liability against such sum shall not exceed the sum of Rs______ (Rupees______ only).

2. We also agree to undertake to and confirm that the sum not exceeding Rs. (Rupees only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit

or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.

4. This guarantee shall not be revoked by us without prior consent in writing of the RBI. We hereby further agree that –

a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs_____ (Rupees_____ only).

b) Our liability under these presents shall not exceed the sum of

Rs (Rupees_____ only).

c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.

d) This guarantee shall remain in force up to 5 years from the virtual completion date of the project provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.

e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the _____(date) or on the day when our said constituents comply with their obligations, as to which

a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within six months from that date or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder. In witness whereof I/We of the Bank have signed and sealed this guarantee

on theday of (Month) (Year) being herewith duly authorized.

For and on behalf of ____(Name of the Bank)

Signature of authorized Bank official

Name: Designation

Stamp/ Seal of the Bank

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of:

Witness 1

Signature

Name

Address

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

<u> Annexure – I</u>

(To be uploaded along with tender Part-I)

<u>Proforma for providing input for NEFT Payment</u> <u>RTGS/NEFT/ECS – MANDATE AUTHORISATION FORM</u>

1. Supplier's / Vendor's Name:	
2. Supplier's / Vendor's Name as per Bank Records:	
3A. Supplier's Code	
3B. Supplier's PAN Number: ## Quoting PAN No. in all the e-returns has	
become 100% mandatory w.e.f. 14-02-2008, hence ensure to fill- up this and also send a photocopy of PAN duly self-attested. If there is any difference between the name given in the supplier's name and name given in the PAN card, then a note to explain the reason for the difference and the correlation between both.	
4. Supplier's / Vendor's Complete Postal Address (Including Pin Code)	
5. Supplier's / Vendor's E-mail ID:	
 Supplier's / Vendor's Telephone Number & Mobile Phone Number: 	
7. Name of the Bank:	
8. Bank (Branch) Postal Address:	

9. RTGS*/NEFT** /MICR- Code of the Branch:	RTGS:
RTGS* - "Real Time Gross Settlement", NEFT** - "National Electronic Fund Transfer". MICR- Magnetic Ink Recognition Character These "IFSC" Codes are unique numbers of each Branch – "Indian Financial Services Code". For some Branches boththe codes are the same and some Banks, may maintain one Code No. for RTGS and another Code No. for NEFT. Hence, please fill-up both the rows, even if it is the same.	NEFT: MICR:
10. Nature of the Account: (Tick	Saving Bank Account
whichever is applicable & put 'x' mark for	Cash Credit Account
the balance two accounts):	Current Account
11. Bank Account Number of the Supplier:	

Date:

Supplier's Seal: Authorized Signature of the Supplier:

Certified that the particulars as per Serial Numbers 2, 7 to 11 are correct as per our records.

Date:

Bank's Stamp

Authorized Signature of the Officer of the Bank.

<u>Annexure – J</u>

(To be uploaded by bidders along with tender Part-I on their letter head duly sealed and signed by the authorized signatory)

To, The Regional Director Reserve Bank of India Estate Cell- BKC BKC, C-7, 3rd Floor, Mumbai

Name of Work: Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office

I/We (Name and address, including country of location of bidder) have read and understood the contents of the Office Memorandum (OM) F. No. 6/18/2019-PPD dated July 23, 2020 and its subsequent orders / revision issued by Public Procurement Division, Department of Expenditure, Ministry of Finance, Government of India regarding the restrictions on procurement from a bidder of a country which shares a land border with India.

2. I / We certify that (Name of bidder)

i. is not from a country sharing land border with India, or

ii. is from a country sharing land border with India and has been registered with the Competent Authority, the certificate of which is enclosed, or

iii.is from a country sharing land border with India where Government of India has extended lines of credit, or

iv. is from a country sharing land border with India where Government of India
 is engaged in development
 projects.

(Strikeout whichever of the above is not applicable).

3. I / We further certify that(Name of bidder) fulfils all requirements in this regard and is eligible to be considered under the provision of the above referred Office Memorandum and its subsequent orders

/ revision. I / We also undertake that even in case of contracts where we are permitted by the Bank/RBI to sub- contract I/we (Name of bidder) will not sub-contract any work to a contractor from country(ies) sharing land border with India, unless such contractor fulfils all the requirements contained in the above referred office memorandum / order.

4. I/ We know and understand that, if this undertaking / Declaration / Certificate submitted by us is found to be false, the Bank shall be free to reject / terminate our tender / Work Order and that the bank shall also be free to initiate any legal action in accordance with law including forfeiting of Earnest Money Deposit / Performance Bank Guarantee / Security Deposit and and / or debarring us from participating in tenders invited by the Bank in future.

Signature and name of the authorized signatory of the bidder with rubber stamp

Date:

Place:

<u>Annexure – K</u>

(To be uploaded along with tender Part-I on the letterhead bidder)

Name of Work: Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office

- 1. I/We (Name of the bidder) declares that

 - c) We will inform the Bank in writing, in case, I/we or any of our allied firm* is/are debarred/ suspended/ blacklisted by any public institution/ entity in India or any other country on or before award of work for the captioned work.

2. I/We......(Name of the bidder) declare that I/we or our allied firm*(Name of the allied firm(s)) is/are debarred/suspended/ blacklisted by (Name and address of public institution in India or any other country) and the same effective upto(date). A copy of such letter is attached for your information and record.

(seal and signature of the bidder) Date Place (Note: strike out one of the above two declarations which is not applicable)

*Allied firm: A firm would be termed as "allied firm" if the management is common, or substantial or majority shares are owned by the banned / Suspended firm and by virtue of this it has a controlling voice. Further all successor firms will also be considered as allied firms.

<u>Annexure – L</u>

Proforma for Indemnifying the Employer Against Non Compliance to Contract labour Rules/regulations

(On Non-Judicial Stamp Paper of appropriate value)

The Regional Director Reserve Bank of India Estate Cell- BKC BKC, C-7, 3rd Floor, Mumbai

Dear Sir,

NAME OF WORK: Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office.

We, M/s (Name of contractor), hereby undertake that we shall comply with all the statutory rules/ regulations with regard to the employment of contract labour and their payment.

We also hereby fully indemnify and keep indemnified the Employer, i.e. Reserve Bank of India, against payments to be made to the contract labour and for the observance of the laws in this regard without prejudice to our right to claim indemnity from our subcontractors.

Yours faithfully,

For ______ Authorised signatory NAME AND ADDRESS OF THE CONTRACTOR:

SIGN & SEAL OF THE CONTRACTOR:

Date: Place:

Annexure – M

Proforma for Indemnifying the Employer against Patent Rights

(On Non-Judicial Stamp Paper of appropriate value) (To be uploaded along with tender Part-I)

To,

The Regional Director Reserve Bank of India Estate Cell- BKC BKC, C-7, 3rd Floor, Mumbai

Dear Sir,

NAME OF WORK: Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office.

We, M/s ______ (Name of Contractor) hereby undertake to fully indemnify and keep indemnified the Employer i.e. Reserve Bank of India against any action, claim or proceeding relating to infringement or use of any patent or design or any alleged patent or design rights and shall ourselves pay any royalties, licence fees etc. which may be payable in respect of any article or part thereof included in the contract or damages, cost and charges of all and every sort that may be legally incurred in respect thereof.

In the event of any claims made under or action brought against Employer in respect of any such matters as aforesaid, we shall, on being notified thereof, at our own expense, settle any dispute or conduct any litigation that may arise therefrom, provided that we shall not be liable to indemnify the Employer if the infringement of the patent or design or any alleged patent or design right is the direct result of an order passed by the Engineer-in-Charge in this behalf.

Yours faithfully,

For ______

Authorised signatory

NAME AND ADDRESS OF THE CONTRACTOR:

SIGN & SEAL OF THE CONTRACTOR:

Date:

Place:

<u>Annexure – N</u>

UNDERTAKING

(Regarding site visit by the tenderer in order to understand the work) (To be uploaded along with tender Part-I)

To, The Regional Director Reserve Bank of India Estate Office, Fort, Mumbai

Dear Sir,

NAME OF WORK: E-Tender for Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office

We, ______, the tenderer for the above work confirm that we have visited the site and understood the proper details of the site and also the scope of work for the proposed chiller system. Yours faithfully,

()Authorised signatory(Name and address of the company with Company Seal)

Date:

<u>Annexure – O</u>

Undertaking for minimum wages

(ON A STAMP PAPER of ₹100/-)

(To be uploaded along with tender Part-I)

To, Regional Director Reserve Bank Of India Estate Cell BKC Bandra Mumbai 400051

Name of the firm/Agency_____ Due date: _____

Sir,

I/We hereby agree to abide by all terms and conditions laid down in tender document.

- This is to certify that I/We before signing this bid have read and fully understood all the terms and conditions and instructions contained therein and undertake myself/ourselves abide by the said terms and conditions.
- 3. I/We abide by the provisions of Code on Wages, 2019, Contract Labour Act and other statutory provisions like Employees Provident Fund& Miscellaneous Provisions Act, 1952, ESI Act, 1948 Gratuity, Leave Relief, Relieving Charges, Uniform and Allowances thereof and any other charges applicable from time to time. I/We will pay the wages to the personnel deployed as per Code on Wages, 2019 as amended by the Government from time to time and shall be fully responsible for any violation.

(Signature of the Bidder) Name and Address of the Bidder Telephone No

Annexure-P

Proforma for Computerized Measurement Book

RESERVE BANK OF INDIA

Estate Cell BKC

<u>Mumbai</u>

Name Of Work:

Name Of Firm:

Measurement Book No:

Name Of Work: -

Name Of the Firm:

Work Order Reference No:

Time Completion Period:

Scheduled date of Completion of work:

Actual date of Completion of work :

	Name of the work			
	Name of the Contractor			
	Work Order Reference			
	Invoice Details			
	Date of Completion of Work as per Tender			
	Actual Date of completion of work			
Sr No	Description	1	Qty.	Unit
1				
1				
1				
1				
1				
1				
1				
1				
1				

First RA / Final Bill - Measurements

First RA / Final Bill – Abstract of Cost

	Name of the work					
	Name Of the Contractor					
	Work Order Reference					
	Invoice Details					
	Date of Completion of Work					
	as per Tender					
	Actual Date of completion of work					
Sr	Description		Qty.	Unit	Rates	Amount
No						
1						
		Tot	al Amou	int inclu	sive of GST	

Annexure -Q

	List of A	Approved make of materials	
	(To be filled by the b	idder and submitted along w	vith Part – I)
Sr.	Name of Item	Approved Makes	Makes offered
No.			by contractor
1	Air-cooled chiller	Daikin / Trane / York /	
		Voltas / Blue star / Carrier	
2	Chilled water line	Jindal / Tata / SAIL	
3.	Balancing valve	Audco / Leader / L&T /	
		CRANE.	
4	Drain valve	Audco / Leader / L&T /	
		CRANE.	
5	Structural steel	TATA/ SAIL / VIZAG	
7	Butterfly valve	Audco / Leader / L&T /	
		CRANE.	
8	Pressure gauge	FIEBIG / Emrald / H GURU	
9	Insulation material	K-flex / Armacell / Arma	
		sound / Owen carning	
10	Temperature gauge	FIEBIG / Emrald/H GURU	
11	Vibration isolator	Dunlop / resistoflex / Cori /	
		Kanwal	
12	Y strainer	Audco / Leader	
13	Anti Corrosive coating	Blygold, D-coat	

NAME AND ADDRESS OF THE CONTRACTOR:

SIGN & SEAL OF THE CONTRACTOR:

Date:

Place:



Estate Cell, BKC – Mumbai

Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office.

Un-Priced Bill of Quantities

	A. Capital cost – Air-cooled chiller			
SCHEDULE OF QUANTITY – DSITC of Chiller unit				
S. No	Description of Item	Qty.	Unit	
1	Air-cooled Chiller Unit Air-cooled Chiller Unit Supply, loading, unloading, lifting, shifting, installation, testing and commissioning of AHRI certified chiller units of minimum 34 TR capacity at 35 degree celsius ambient temperature comprised of modular air-cooled multi circuit condenser having anticorrosive coating, hermetic scroll compressors, Evaporator unit, expansion valve, condenser cooling fans, electronic display board, standard water filter, water flow switch, integrated refrigerant gas piping, fittings & valves, power & control internal wiring, first charge of CFC free R410A refrigerant gas, lubricant, accessories as required and called for, automatic and safety controls all mounted on steel plate or as per OEM specifications, IP54 microprocessor based operating control panel and starter panel suitable for outdoor application complete with accessories as per specifications BMS compatible, BACNET / MODBUS protocol card, vibration rubber pad isolators, hardwares with detailed specifications. Units shall work in Master-slave arrangement in auto synchronization mode of operation. Units shall also work individually in manual mode of operation. Wired remote controller with minimum 30 mtrs length of control cabling. Necessary fabrication work and minor civil work, if any, required for installation of equipments shall be included in this item.	08	Nos.	

		I	
2	Chilled water piping with nitrile rubber insulationSupplying, laying/fixing, pressure testing andcommissioning following nominal sizes of MS 'C' Class asper IS:1239, chilled water piping (with necessary clampsvibration isolators and fittings but excluding valves,strainers, gauges etc.) duly insulated with 32 mm thickaluminium foil coated closed cell elastometric Nitrile rubberof minimum 45kg/cu.m density thermal conductivity 0.037W/MK or better at 20°C mean temperature, class 'O'insulation applied by suitable adhesive, 26 gaugealuminium cladding and complete including repairing ofdamages to building etc. as per specifications and asrequired complete in all respect.Rate shall be inclusive of necessary accessories such asreducers, MS flanges, bends, tees, test points for mountingof temperature gauge & pressure gauge etc. adequatelysupported on fabricated rigid supports made out of 75mm x75mm x 150mm size & puff gutty of minimum 40 mm thickbelow the above pipes and suitably placed on PCC blocksof minimum 250 mm x 250 mm x 250 mm (If placed on trueceiling of the terrace) as required complete in all respect.The Pipe should withstand and work in the temp. range of -		
а	150 mm	40	RM
b	100 mm	50	RM
С	80 mm	40	RM
3	Rubber bellow Supply, installation, testing and commissioning of rubber expansion joint with one or two arch and integrated rubber flanges having protective coating on inner and outer surface and compatible with neoprene gasket suitable for chilled water MS pipe of 80 mm diameter with required hardwares/accessories for making connection at the inlet and outlet of chiller.	16	Nos.
4	<u>'Y' strainer</u> Supply, installation, testing & commissioning of 80 mm size Y strainer having ductile CI body flanged ends with stainless steel strainers & PN16 pressure rating for chilled water circulation as specified and matching MS flanges, required hardwares, etc. The insulation & cladding shall be provided similar to chilled water piping insulation stated at Sr No. 2 above.	08	Nos

		1	1
5	Butterfly valve Supply, installation, testing & commissioning of butterfly valve having CI body, SS disc, Nitrile rubber seal & 'O' ring & PN16 pressure rating for chilled water circulation and matching MS flanges including dead flanges, required hardwares, etc for following sizes. The insulation & cladding shall be provided similar to chilled water piping insulation stated at Sr No. 2 above.		
а	150 mm	08	Nos
b	80 mm	16	Nos
6	Balancing valve Supply, installation, testing & commissioning of 80 mm size balancing valve with built in measuring facility with CI body flanged construction with EPDM coated disc with long pitch with protected out pipe insulation & PN16 pressure rating for chilled water circulation as specified and matching MS flanges, hardwares, etc. The insulation & cladding shall be provided similar to chilled water piping insulation stated at Sr No. 2 above.	08	Nos
7	Pressure Gauges Supply, installation, testing & commissioning of 100 mm diameter in SS body, shutter proof glass and glycerine filled with range range selected so that normal operation is near to middle of the scale. Syphons and stop cock to be provided along with SS snubber.	16	Nos.
8	Thermometers Supply, installation, testing & commissioning of 100 mm diameter in SS body temperature gauge suitable for measuring temperature at 0°C to 50°C with IP 55 protection with necessary thermowells.	16	Nos
9	Drain Valve Supply, Installation, testing & commissioning of 25 mm ball valve complete with brass forged body, chrome plated SS ball and seat with PTFE suitable for pressure rating of PN25 and insulation shall be similar to chilled water piping insulation.	16	Nos.
10	ISMB Supply, installation, fabrication of 250 mm x 125 mm ISMB on existing ISMB of 300 mm x 140 mm in crossed manner, with minimum two coats of red oxide paint and two coats of epoxy paint on all above mentioned MS structure, as directed by Bank's Engineer as per site conditions.	40	Mtrs
11	Chequered Plate Supply, installation, fabrication of 5 mm thick MS chequered plate (approximate size 6500 mm x 6750 mm) with	100	Sq Mtr

	minimum two coats of red oxide paint and two coats of epoxy paint, on the existing ISMB structure, as directed by Bank's Engineer as per site conditions.		
12	Buyback Dismantling, lifting, shifting, loading, unloading of 75 TR air cooled chiller from C-8 building Terrace to Ground Floor and taking away as in Buy Back in phased manner as directed by Bank's Engineer as per site conditions. This includes buyback of old dismantled chilled water lines. Cost for lifting arrangement to be considered for the work.	(-)02	Nos.
13	Dismantling, lifting, shifting, loading, unloading of 95 TR air cooled chiller from C-9 Terrace to Ground Floor and taking away as in Buy Back in phased manner as directed by Bank's Engineer as per site conditions. This includes buyback of old dismantled chilled water lines. Cost for lifting arrangement to be considered for the work.	(-)02	Nos.

	B. Comprehensive Annual Maintenance Charges for Chiller system				
SC	SCHEDULE OF QUANTITY – Chiller Plant AMC charges after DLP of One year				
Sr. No.	Description	Qty	Unit		
1	Comprehensive annual maintenance charges for periodic maintenance/servicing of complete system including providing all spare parts/ tools/ consumables for servicing as required as per good engineering practice, recommendation(s) of the respective equipment manufacturer(s) and instructions of engineer-in-charge as per the scope of work in Part I of the tender. Rate shall also include for replacing the faulty equipment to ensure smooth and efficient functioning of the system. The rate shall be applicable after one year defect liability period of entire unit. The rate shall include for all the taxes, duties, levies, insurance, transportation etc.	2	Per annum		

	C. Operation and Maintenance Charges for Chille	r system	
S	CHEDULE OF QUANTITY – Manpower charges after com	nissioning	g of the
	system	1	
SN	Description	Qty	Unit
1	Charges for providing manpower for operation and maintenance of the chiller plant and allied equipments such as chilled water pumps, AHUs etc at site as per the terms and conditions of the tender Part I. Monday to Saturday, 10 Hours a day. The rate shall be applicable after handing over the system to the Bank. The rate shall include for all the taxes, duties, levies, insurance, transportation etc.	12	Per month

Please note that description given in the e-tendering web site is not complete due to paucity of words. Please refer un-price bid of Part-1 for full description.



Estate Cell, BKC – Mumbai

Design, Supply, Installation, Testing and Commissioning (DSITC) of 8 Nos x 34 TR (Minimum) Air Cooled Modular Scroll Chillers at RBI BKC Office

Tender Part-II (Price Bid)

Rates are to be quoted <u>inclusive of GST</u> in the designated rows in online mode only.

A. Capital cost – Air-cooled chiller SCHEDULE OF QUANTITY – DSITC of Chiller unit					
MSTC S. Lot No. NO I 1	SCHEDULE OF QUANTITY – DS Description of Item Air-cooled Chiller Unit Supply, loading, unloading, lifting, shifting, installation, testing and commissioning of AHRI certified chiller units of minimum 34 TR capacity at 35 degree Celsius ambient temperature comprised of modular air-cooled multi circuit condenser having anticorrosive coating, hermetic scroll compressors, Evaporator unit, expansion valve, condenser cooling fans, electronic display board, standard water filter, water flow switch, integrated refrigerant gas			Rate	Amount
	flow switch, integrated refrigerant gas piping, fittings & valves, power & control internal wiring, first charge of CFC free R410A refrigerant gas, lubricant, accessories as required and called for, automatic and safety controls all mounted on steel plate or as per OEM specifications, IP54 microprocessor based operating control panel and starter panel suitable for outdoor application complete with accessories as per specifications BMS compatible, BACNET / MODBUS protocol card, vibration rubber pad isolators, hardwares with detailed specifications given in the tender.				

	Chiller Units shall be suitable for operating at 415 Volts+/- 10 %, 50 Hz, 3 Phase AC supply as per specifications. Units shall work in Master-slave arrangement in auto synchronisation mode of operation. Units shall also work individually in manual mode of operation. Wired remote controller with minimum 30 mtrs length of control cabling. Necessary fabrication work and minor civil work, if any, required for installation of equipments shall be included in this item.		
2	Chilled water piping with nitrile rubber insulationSupplying, laying/fixing, pressure testing and commissioning following nominal sizes of MS 'C' Class as per IS:1239, chilled water piping (with necessary clamps vibration isolators and fittings but excluding valves, strainers, gauges etc.) duly insulated with 32 mm thick aluminium foil coated closed cell elastometric Nitrile rubber of minimum 45kg/cu.m density thermal conductivity 0.037 W/MK or better at 20°C mean temperature, class 'O' insulation applied by suitable adhesive, 26 gauge aluminium cladding and complete including repairing of damages to building etc. as per specifications and as required complete in all respect.Rate shall be inclusive of necessary accessories such as reducers, MS flanges, bends, tees, test points for mounting of temperature gauge & pressure gauge etc. adequately supported on fabricated rigid supports made out of 75mm x 75mm x 5mm MS ISMC along with minimum 6mm thick of 150mm x 150mm size & puff gutty of minimum 40 mm thick below the above pipes and suitably placed on PCC blocks of minimum 250 mm x 250 mm x 250 mm (If placed on true ceiling of the terrace) as required complete in all respect. The Pipe should withstand and work in the temp. range of -50°C to 120°C.		

2	а	150 mm	40	RM	
3	b	100 mm	50	RM	
4	С	80 mm	40	RM	
5	3	Rubber bellow Supply, installation, testing and commissioning of rubber expansion joint with one or two arch and integrated rubber flanges having protective coating on inner and outer surface and compatible with neoprene gasket suitable for chilled water MS pipe of 80 mm diameter with required hardwares/accessories for making connection at the inlet and outlet of chiller.	16	Nos.	
6	4	'Y' strainer Supply, installation, testing & commissioning of 80 mm size Y strainer having ductile CI body flanged ends with stainless steel strainers & PN16 pressure rating for chilled water circulation as specified and matching MS flanges, required hardwares, etc. The insulation & cladding shall be provided similar to chilled water piping insulation stated at Sr No. 2 above.	08	Nos	
	5	Butterfly valve Supply, installation, testing & commissioning of butterfly valve having CI body, SS disc, Nitrile rubber seal & 'O' ring & PN16 pressure rating for chilled water circulation and matching MS flanges including dead flanges, required hardwares, etc for following sizes. The insulation & cladding shall be provided similar to chilled water piping insulation stated at Sr No. 2 above.			
7	а	150 mm	08	Nos	
8	b	80 mm	16	Nos	
9	6	Balancing valveSupply, installation, testing &commissioning of 80 mm size balancingvalve with built in measuring facility with CIbody flanged construction with EPDMcoated disc with long pitch with protected	08	Nos	

		out pipe insulation & PN16 pressure rating for chilled water circulation as specified and matching MS flanges, hardwares, etc. The insulation & cladding shall be provided similar to chilled water piping insulation stated at Sr No. 2 above.			
10	7	Pressure Gauges Supply, installation, testing & commissioning of 100 mm diameter in SS body, shutter proof glass and glycerine filled with range range selected so that normal operation is near to middle of the scale. Syphons and stop cock to be provided along with SS snubber.	16	Nos.	
11	8	ThermometersSupply, installation, testing &commissioning of 100 mm diameter in SSbody temperature gauge suitable formeasuring temperature at 0° C to 50° C withIP 55 protection with necessarythermowells.	16	Nos	
12	9	Drain Valve Supply, Installation, testing & commissioning of 25 mm ball valve complete with brass forged body, chrome plated SS ball and seat with PTFE suitable for pressure rating of PN25 and insulation shall be similar to chilled water piping insulation.	16	Nos.	
13	10	ISMB Supply, installation, fabrication of 250 mm x 125 mm ISMB on existing ISMB of 300 mm x 140 mm in crossed manner, with minimum two coats of red oxide paint and two coats of epoxy paint on all above mentioned MS structure, as directed by Bank's Engineer as per site conditions.	40	Mtrs	
14	11	Chequered Plate Supply, installation, fabrication of 5 mm thick MS chequered plate (approximate size 6500 mm x 6750 mm) with minimum two coats of red oxide paint and two coats of epoxy paint, on the existing ISMB structure, as directed by Bank's Engineer as per site conditions.	100	Sq Mtr	
А		Sub-Total			

15	12	Buyback Dismantling, lifting, shifting, loading, unloading of 75 TR air cooled chiller from C-8 building Terrace to Ground Floor and taking away as in Buy Back in phased manner as directed by Bank's Engineer as per site conditions. This includes buyback of old dismantled chilled water lines. Cost for lifting arrangement to be considered for the work.	(-) 02	Nos.	
16	13	Dismantling, lifting, shifting, loading, unloading of 95 TR air cooled chiller from C-9 building Terrace to Ground Floor and taking away as in Buy Back in phased manner as directed by Bank's Engineer as per site conditions. This includes buyback of old dismantled chilled water lines. Cost for lifting arrangement to be considered for the work.	(-) 02	Nos.	
В		Total buy Back Amount			
С		Total (A-B)			

B. Comprehensive Annual Maintenance Charges for Chiller system								
SCHEDULE OF QUANTITY – Chiller Plants AMC charges after DLP of One year								
Lot No. Sr. No.	Description	Qty	Unit	Rate	Amount			
16 1	Comprehensive annual maintenance charges for periodic maintenance / servicing of complete system including providing all spare parts/ tools/ consumables for servicing as required as per good engineering practice, recommendation(s) of the respective equipment manufacturer(s) and instructions of engineer-in-charge as per the scope of work in Part I of the tender. Rate shall also include for replacing the faulty equipments to ensure smooth and efficient functioning of the system.	1	Per annum					

The rate shall be applicable after one		
year defect liability period of entire		
unit. The rate shall include for all the		
taxes, duties, levies, insurance,		
transportation etc.		

	C. Operation and Maintenance Charges for Chiller system							
SCHEDULE OF QUANTITY – Manpower charges after commissioning of the system								
MSTC Lot No.	SN	Description	Qty	Unit	Rate	Amount		
17	1	Charges for providing manpower for operation and maintenance of the chiller plant and allied equipments such as chilled water pumps, AHUs etc at site as per the terms and conditions of the tender Part I. Monday to Saturday, 10 Hours a day. The rate shall be applicable after handing over the system to the Bank. The rate shall include for all the taxes, duties, levies, insurance, transportation etc.	12	Per month				

Please note that description given in the e-tendering web site is not complete due to paucity of words. Please refer un-price bid of Part-1 for full description.